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08 / 04 / 2025		

Directorate General of Foreign Trade
(PRC Section)

Minutes of the Policy Relaxation Committee Meeting
Held on 18.03.2025 under the Chairmanship of
Shri Santosh Kumar Sarangi, Director General of Foreign Trade

Meeting No. 28AM25 held on 18.03.2025

The following members were present in the meeting:

- | | |
|------------------------------|------------------------------|
| 1. Ms. Shubra | Sr. Development Commissioner |
| 2. Shri Hardeep Singh | Addl. DGFT |
| 3. Dr.S.K. Bansal | Addl. DGFT |
| 4. Shri Rakesh Kumar | Addl. DGFT |
| 5. Shri Abhinav Gupta | Addl. DGFT |
| 6. Shri K.V.Tirumala | Joint DGFT |
| 7. Shri K.M. Harilal | Joint DGFT |
| 8. Shri Randheep Thakur | Joint DGFT |
| 9. Shri Md. Moin Afaque | Joint DGFT |
| 10. Shri Satya Raja Sekhar G | Joint DGFT |

Following cases were discussed. The decision taken on the individual cases are as under:-

S. No	Name of the firm
1.	M/s. Medreich Limited, Bengaluru
2.	M/s. Tokyo Plast International Ltd., Mumbai
3.	M/s. Rani International, Mumbai
4.	M/s. Rani International, Mumbai
5.	M/s. Radhika Exports, Mumbai
6.	M/s. Radhika Exports, Mumbai
7.	M/s. RPG Life Sciences Limited, Mumbai
8.	M/s. Larsen and Toubro Limited, Mumbai
9.	M/s. Larsen and Toubro Limited, Mumbai
10.	M/s. Larsen and Toubro Limited, Mumbai
11.	M/s. Larsen and Toubro Limited, Mumbai
12.	M/s. Larsen and Toubro Limited, Mumbai
13.	M/s. Larsen and Toubro Limited, Mumbai
14.	M/s. Larsen and Toubro Limited, Mumbai
15.	

Sanjay

15.	M/s. Larsen and Toubro Limited, Mumbai
16.	M/s. Apex Match Consortium (India) Private Limited, Tamil Nadu
17.	M/s. Tulsyan NEC Ltd, Bangalore
18.	M/s. Hartex Rubber Private Limited, Hyderabad
19.	M/s. Tata Advanced Systems Limited, Hyderabad
20.	M/s. Sai Sulphonates Pvt Ltd, Kolkata
21.	M/s. Sun Pharmaceutical Industries Limited, Mumbai
22.	M/s. Sun Pharmaceutical Industries Limited, Mumbai
23.	M/s. Toyota Kirloskar Motor Private Limited, Bangalore
24.	M/s. Suvidhi Textiles Private Limited, Ludhiana
25.	M/s. Fashion Matrix Overseas, Bangalore
26.	M/s. Textrade International Limited, Mumbai
27.	M/s. United Rubber Industries (India) Private Limited, Mumbai
28.	M/s. Data Ingenious Global Limited, Jaipur
29.	M/s. Madhu Industries Private Limited, Ahmedabad
30.	M/s. Tractors and Farm Equipment Limited, Chennai
31.	M/s. Shreesamarth Tech Process Engineering Private Limited, Pune
32.	M/s. Manish Vinyls Private Limited, Faridabad
33.	M/s. Shri Sabhari Smelters Private Limited, Chennai
34.	M/s. Shri Sabhari Smelters Private Limited, Chennai
35.	M/s. Maneesh Pharmaceuticals Limited, Mumbai
36.	M/s. Amines and Plasticizers Limited, Mumbai
37.	M/s. Opera Global Private Limited, Uttar Pradesh
38.	M/s. Opera Global Private Limited, Uttar Pradesh
39.	M/s. Madura Industrial Textiles Limited, Mumbai
40.	M/s. Metropolitan Eximchem Private Limited, Mumbai
41.	M/s. Saj Jewellery Private Limited, Kolkata
42.	M/s. Permashwar Fashions Impex Private Limited, Mumbai
43.	M/s. Mane Kancor Ingredients Private Limited, Kochi
44.	M/s. Sterlite Technologies Limited, Mumbai
45.	M/s. Sterlite Technologies Limited, Mumbai
46.	M/s. P K Enterprises, Uttar Pradesh
47.	M/s. Numakers Asia Llp, Surat
48.	M/s. Powercore Industries India Private Limited, Bangalore
49.	M/s. B Fouress Private Limited, Bengaluru
50.	M/s. Glenmark Pharmaceuticals Limited, Mumbai
51.	

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51.	M/s. Radical Solar Private Limited, Delhi
52.	M/s. Sri Bhagyalakshmi Enterprises, Bangalore
53.	M/s. Elete Biotech Private Limited, Uttar Pradesh
54.	M/s. Soluble Silicates Private Limited, Kolkata
55.	M/s. Pioneer Stationery Private Limited, Mumbai
56.	M/s. De Diamond Electric India Private Limited, Rewari
57.	M/s. Clean Science and Technology Limited, Pune
58.	M/s. Clean Science and Technology Limited, Pune
59.	M/s. Pmea Solar Tech Solutions Limited, Nashik
60.	M/s. Pashupati Sulzfab, Kolhapur
61.	M/s. Big Box Containers Private Limited, Ahmedabad
62.	M/s. Shivalik Bimetal Controls Ltd, Solan
63.	M/s. Shree Fashions, Maharashtra
64.	M/s. Pashupati Synthetics, Kolhapur
65.	M/s. JPFL Films Private Limited, Delhi
66.	M/s. Adcock Ingram Limited, Bangalore
67.	M/s. Adcock Ingram Limited, Bangalore
68.	M/s. Avantika Medex Private Limited, Ahmedabad
69.	M/s. Bosch Limited, Bangalore
70.	M/s. Akash Agro Industries, Gujarat
71.	M/s. Akash Agro Industries, Gujarat
72.	M/s. Sun Art Exporters, Jodhpur
73.	M/s. Chemtrade Global Impex Llp, Mumbai
74.	M/s. Kilburn Engineering Ltd, Thane
75.	M/s. Srinath Ji Exports, Moradabad
76.	M/s. Adishank Chemicals Private Limited, Thane
77.	M/s. Kora Pack Private Limited, Chennai
78.	M/s. Thriveni Earthmovers Private Limited, Salem
79.	M/s. Sunrise Industries (India) Limited, Vadodara
80.	M/s. Nico Extrusions Limited, Mumbai
81.	M/s. Nico Extrusions Limited, Mumbai
82.	M/s. J B Chemicals and Pharmaceuticals Limited, Mumbai
83.	M/s. Sunpure Extracts Private Limited, Ghaziabad
84.	M/s. Radnik Exports Global Private Limited, Delhi
85.	M/s. Sansega Industries Llp, Chennai
86.	M/s. Ruby Apparels, Tirupur
87.	M/s. Ampco Metal India Private Limited, Pune
88.	M/s. Viraj Profiles Private Limited, Palghar

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89.	M/s. Century Panels Limited, Kolkata
90.	M/s. Pret Interpret Clothing Private Limited, Bangalore
91.	M/s. Pret Interpret Clothing Private Limited, Bangalore
92.	M/s. Pret Interpret Clothing Private Limited, Bangalore
93.	M/s. Pret Interpret Clothing Private Limited, Bangalore
94.	M/s. Punjab Chemicals and Crop Protection Limited, Mumbai
95.	M/s. Punjab Chemicals and Crop Protection Limited, Mumbai
96.	M/s. Shamsree Lifesciences Limited, Chandigarh
97.	M/s. Shamsree Lifesciences Limited, Chandigarh
98.	M/s. Navkar Transcore Private Limited, Ahmedabad
99.	M/s. India Glycols Limited, Uttar Pradesh
100.	M/s. Sterile India Private Limited, Delhi

Case No.01 M/s. Medreich Limited, Bengaluru

F.No. HQRPRCAPPLY00012144AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Extension of EOP against Advance Authorization No. 0711004627 dated 13/07/2022.

Applicant Statement: We have obtained AA No.0711004627/13.07.2022 and imported the raw materials from Registered Source. We completed our export obligation on 27.08.2024 which is beyond the extendable validity of 24 months. 97% of the exports have been completed within the initial validity of 18 months. Remaining 3% of the exports have been completed on the 26th month from the date of authorization. Hence, we hereby request you to extend our export obligation period upto 27.08.2024 in order to regularize the case and for a closure purpose.

Decision: The Committee discussed the case on the basis of submission made by the applicant and in view of justification provided by the firm it decided to accede to the request and allowed EOP extension up to 27.08.2024 against Advance Authorization No. 0711004627 dated 13.07.2022 only for regularization purpose subject to payment of composition fees as per Policy provisions. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Bengaluru)

Case No.02 M/s. Tokyo Plast International Ltd., Mumbai

F.No. HQRPRCAPPLY000340287AM22

Meeting No.28AM25 held on 18.03.2025

Subject: Revalidation of MEIS Scrip.

This is a defer case of PRC Meeting No.01AM24 held on 25.04.2023 (Case No.26) wherein Committee defer the case for further examination.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. The applicant stated that they were unable to apply for MEIS benefits for several S/Bills because of Lockdown, they were all working from Home during the Covid-19 pandemic and due to restrictions in their area could not communicate and scrutinize documents and also lack of telephonic and internet connectivity. They were not able to file the MEIS declaration. Hence they are requesting to allow claim MEIS on time barred Shipping Bills.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 03 M/s. Rani International, Mumbai

F.No. HQRPRCAPPLY000003791AM23

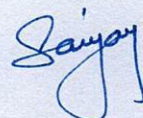
Meeting No.28AM25 held on 18.03.2025

Subject: Revalidation of six DFIA's.

This is a defer case of PRC Meeting 26AM23 held on 03.01.2023 (Case No.16) wherein Committee decided to defer the case for further examination.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. The firm stated that the duty free import authorization could not be utilized and expired due to sudden outbreak of corona causing supply chain disruption sourcing of raw material shortage of labour lockdown restrictions financial hardships etc due to which they were unable to run business operation. Hence requested for 6 month revalidation. The applicant stated that they are holding DFIA's duly transferred post discharge of export obligation and all the DFIA's have expired which were all valid for utilization exactly at the time of outbreak of coronavirus causing widespread damage to business operations. The firm stated that the duty free import authorization could not be utilized and expired due to sudden outbreak of corona causing supply chain disruption sourcing of raw material shortage of labour lockdown restrictions financial hardships etc due to which they were unable to run business operation. Hence they are requesting to allow six months revalidation of subject DFIA's.

Decision: Deferred. Applicant has to submit complete details of the case.



(Action: Applicant)

Case No.04 M/s. Rani International, Mumbai

F.no. HQRPRCAPPLY00003790AM23

Meeting No.28/AM25 held on 18.03.2025

Subject: Revalidation of six DFIA's.

This is a defer case of PRC Meeting 26AM23 held on 03.01.2023 (Case No.17) wherein Committee decided to defer the case for further examination.

The matter was taken up. The entire submission made by the applicant was gone through. The applicant stated that they are holding DFIA's duly transferred post discharge of export obligation and all the DFIA's have expired which were all valid for utilization exactly at the time of outbreak of coronavirus causing widespread damage to business operations. The firm stated that the duty free import authorization could not be utilized and expired due to sudden outbreak of corona causing supply chain disruption sourcing of raw material shortage of labour lockdown restrictions financial hardships etc due to which they were unable to run business operation. Hence they are requesting to allow six months revalidation of subject DFIA's.

Decision: Deferred. Applicant has to submit complete details of the case.

(Action: Applicant)

Case No. 05 M/s. Radhika Exports, Mumbai

F.No. HQRPRCAPPLY0001468AM23

Meeting No.28AM25 held on 18.03.2025

Subject: Deduction/ Waiver of Late Cut Fee against MEIS Scrip No. 03/01/061/20300/0764/0088 dated 12/02/2020.

This is a defer case of PRC Meeting 25AM25 held on 19.02.2025 (Case No.41) wherein Committee decided to defer the case and placed again with updated status.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. With reference to our Shipping bill no. 1345784 dt. 12.02.2020 please note, we had created MEIS Ecomm and added this shipping bill to the application. However, it is showing 100% late cut. This was because our shipping bill was not online for very long time due to some technical issue at Customs. The customs then resolved the issue and made the shipping online on 21.03.2022. It can be verified from the custom through their file Number that is ? DGFTINMUL62103202201. Here the file number stands as: DGFT Authority, INMUL-Port code, Date: 21.03.2022. Once the shipping bill appeared online, we



created Ecomm immediately. But now it is showing as time barred. The shipping bill is of huge value and we will have to face loss and also benefit of the same is already counted towards our exports which has been done and realized. Even the BRC was realised on time. The above problem was beyond our control. In the view of above issues faced by us, we humble request you to please waive of late cut and allow us to claim MEIS benefit on our S/Bill no. 1345784 dt. 12.02.2020.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and it was decided to refer the issue to PC-3 Division for its resolution. The firm shall approach PC-3 within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ PC-3)

Case No. 06 M/s. Radhika Exports, Mumbai

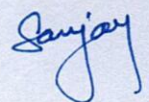
F.No. HQRPRCAPPLY00012714AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Request for revalidation and change of port of below 05 DFIA Authorization against DFIA Authorization No. 0311026697 dated 29.08.2023, 0311026973 dated 11.09.2023, 0311026978 dated 11.09.2023, 0311026977 dated 11.09.2023, 0311026980 dated 11.09.2023.

Applicant Statement: This is with reference to above subject and DGFT RA Mumbai letter dt. 26.12.2024 regarding revalidation and change of port of above mentioned 05 DFIA licenses. In this regard we would like to inform that RA Mumbai has issued 29 DFIA licenses against our DFIA transferability application (list attached) and we had submitted all the licenses to ICD Mulund Customs (INMUL6) for registration of the same. However ICD Mulund customs registered 20 licenses out of total 29 licenses as time to time and again and again we made personal humble request to register our licenses as there was requirement for import purpose so they registered 20 licenses and later on they denied to register the remaining 09 licenses and said that they have already helped us too much and now cannot register remaining 09 licenses since the port has already been de-notified in July,2023 vide notification no.55/2023-Customs (enclosed de-notification letter of custom) Out of 09 unregistered DFIA licenses, RA Mumbai has already changed port of 04 licenses and reissued the licenses as those licenses were valid but remaining 05 licenses import validity has expired and because of that RA Mumbai is not able to change port of registration and hence RA Mumbai has asked us to approach PRC for revalidation of licenses. (Enclosed RA Mumbai letter). In the view of the above we humble request to please revalidate the DFIA licenses for a period of 1 year from date of endorsement and allow RA Mumbai to change port of registration of 05 DFIA licence and reissue the same.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length and observed that there is merit in the case. Accordingly, it decided to allow revalidation for a further period of 6 months from the date of endorsement against 05 DFIA Authorizations No. 0311026697 dated 29.08.2023, 0311026973 dated 11.09.2023, 0311026978 dated 11.09.2023,



0311026977 dated 11.09.2023, 0311026980 dated 11.09.2023 and also allow to change port of registration of above mentioned 5 DFIs. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.07 M/s. RPG Life Sciences Limited, Mumbai

F.No. HQRPRCAPPLY00004718AM23

Meeting No.28AM25 held on 18.03.2025

Subject: Relaxation for rejected MEIS.

Applicant Statement: We had submitted MEIS Application file no 03/91/090/50068/AM23 and some deficiency had been raised but we were getting error 'no record found' and were unable to download the deficiency letter. Now the portal is closed and are unable to view the status nor to reply for query if any. So we request to grant us relaxation with instructions to RA to re-open the case as there was a system error due to which we were unable to view and reply to deficiency. We are attaching SCREEN SHOT of the error for your kind perusal.

Comments of RA was also seen.

Decision: The Committee having examined the case on the basis of the submission made by the firm and discussed the matter at length and decided to allow re-opening of case in concerned RA against MEIS Application File No. 03/91/090/50068/AM23. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.08 M/s. Larsen and Toubro Limited, Mumbai

F.No. HQRPRCAPPLY00011894AM25

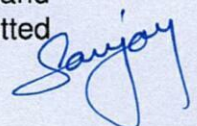
Meeting No.28AM25 held on 18.03.2025

Subject: Request for issue of FPS Licence where payment received in time but e-BRCs issued after prescribed last date of filing FPS Application.

Applicant Statement: We request relaxation to claim Focus Product Scheme (FPS) benefit where payment received in time but Bank Realization Certificates (e-BRCs) issued by the bank after prescribed last date of filing FPS applications. Please approve our request for issue of Focus Product Scheme (FPS) Licenses. File No. : MUMPYMTXEMPS00002303AM23 submitted to Addl. DGFT, Mumbai.

Comments of PC-3 along with the letter from bank pertaining to exports of 2009 to 2014 was perused, including reasons extended for late issue of BRCs.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted



any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.09 **M/s. Larsen and Toubro Limited, Mumbai**

F.No. HQRPRCAPPLY00011889AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Request for issue of FPS Licence where payment received in time but e-BRCs issued after prescribed last date of filing FPS Application.

Applicant Statement: We request relaxation to claim Focus Product Scheme (FPS) benefit where payment received in time but Bank Realization Certificates (e-BRCs) issued by the bank after prescribed last date of filing FPS applications. Please approve our request for issue of Focus Product Scheme (FPS) Licenses. File No. : MUMPYMTXEMPS00001984AM23 submitted to Addl. DGFT, Mumbai

Comments of PC-3 along with the letter from bank pertaining to exports of 2009 to 2014 was perused, including reasons extended for late issue of BRCs.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.10 **M/s. Larsen and Toubro Limited, Mumbai**

F.No. HQRPRCAPPLY00011893AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Request for issue of FPS Licence where payment received in time but e-BRCs issued after prescribed last date of filing FPS Application.

Applicant Statement: We request relaxation to claim Focus Product Scheme (FPS) benefit where payment received in time but Bank Realization Certificates (e-BRCs) issued by the bank after prescribed last date of filing FPS applications. Please approve our request for issue of Focus Product Scheme (FPS) Licenses. File No. : MUMPYMTXEMPS00002218AM23 submitted to Addl. DGFT, Mumbai

Comments of PC-3 along with the letter from bank pertaining to exports of 2009 to 2014 was perused, including reasons extended for late issue of BRCs.



Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.11 **M/s. Larsen and Toubro Limited, Mumbai**

F.No. HQRPRCAPPLY00013059AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Request for issue of FPS Licence where payment received in time but e-BRCs issued after prescribed last date of filing FPS Application.

Applicant Statement: Though the exports were made in the year 2013-14 and also the realization received within the specified time, the bank could issue e-BRC only in the year 2022 for the detailed reasons specified by the bank themselves in their letter dated 02.07.2024 (attached for ready reference). As the entire delay happened at the banks end, we request PRC to approve our application for issue of FPS. The File nos. of these shipping bills are mentioned in the statement attached herewith. Export Period 2013-14, No. of Shipping Bills 156, FPS Value Rs. 2,12,50,003.76.

Comments of PC-3 along with the letter from bank pertaining to exports of 2009 to 2014 was perused, including reasons extended for late issue of BRCs.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.12 **M/s. Larsen and Toubro Limited, Mumbai**

F.No. HQRPRCAPPLY00013058AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Request for issue of FPS Licence where payment received in time but e-BRCs issued after prescribed last date of filing FPS Application.

Applicant Statement: Though the exports were made in the year 2012-13 and also the realization received within the specified time, the bank could issue e-BRC only in the year 2022 for the detailed reasons specified by the bank themselves in their letter dated 02.07.2024 (attached for ready reference). As the entire delay



happened at the banks end, we request PRC to approve our application for issue of FPS. The File nos. of these shipping bills are mentioned in the statement attached herewith. Export Period 2012-13, No. of Shipping Bills 136, FPS Value Rs. 2,04,92,064.75.

Comments of PC-3 along with the letter from bank pertaining to exports of 2009 to 2014 was perused, including reasons extended for late issue of BRCs.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.13 M/s. Larsen and Toubro Limited, Mumbai

F.No. HQRPRCAPPLY00013057AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Request for issue of FPS Licence where payment received in time but e-BRCs issued after prescribed last date of filing FPS Application.

Applicant Statement: Though the exports were made in the year 2011-12 and also the realization received within the specified time, the bank could issue e-BRC only in the year 2022 for the detailed reasons specified by the bank themselves in their letter dated 02.07.2024 (attached for ready reference). As the entire delay happened at the banks end, we request PRC to approve our application for issue of FPS. The File nos. of these shipping bills are mentioned in the statement attached herewith. Export Period 2011-12, No. of Shipping Bills 331, FPS Value Rs. 1,45,52,476.64

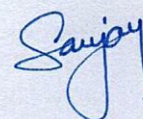
Comments of PC-3 along with the letter from bank pertaining to exports of 2009 to 2014 was perused, including reasons extended for late issue of BRCs.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.14 M/s. Larsen and Toubro Limited, Mumbai

F.No. HQRPRCAPPLY00013056AM25



Meeting No.28AM25 held on 18.03.2025

Subject: Request for issue of FPS Licence where payment received in time but e-BRCs issued after prescribed last date of filing FPS Application.

Applicant Statement: Though the exports were made in the year 2010-11 and also the realization received within the specified time, the bank could issue e-BRC only in the year 2022 for the detailed reasons specified by the bank themselves in their letter dated 02.07.2024 (attached for ready reference). As the entire delay happened at the banks end, we request PRC to approve our application for issue of FPS. The File nos. of these shipping bills are mentioned in the statement attached herewith. Export Period 2010-11, No. of Shipping Bills 445, FPS Value Rs.1,54,55,861.62

Comments of PC-3 along with the letter from bank pertaining to exports of 2009 to 2014 was perused, including reasons extended for late issue of BRCs.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.15 M/s. Larsen and Toubro Limited, Mumbai

F.No. HQRPRCAPPLY00013055AM25

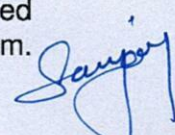
Meeting No.28AM25 held on 18.03.2025

Subject: Request for issue of FPS Licence where payment received in time but e-BRCs issued after prescribed last date of filing FPS Application.

Applicant Statement: Though the exports were made in the year 2009-10 and also the realization received within the specified time, the bank could issue e-BRC only in the year 2022 for the detailed reasons specified by the bank themselves in their letter dated 02.07.2024 (attached for ready reference). As the entire delay happened at the banks end, we request PRC to approve our application for issue of FPS. The File nos. of these shipping bills are mentioned in the statement attached herewith. Export Period 2009-10, No. of Shipping Bills 162, FPS Value Rs. 53,55,953.28

Comments of PC-3 along with the letter from bank pertaining to exports of 2009 to 2014 was perused, including reasons extended for late issue of BRCs.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them.



Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.16 M/s. Apex Match Consortium (India) Private Limited, Tamil Nadu

F.No. HQRPRCAPPLY00012248AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Review For Approval Of Pending Shipping Bills against MEIS Scrip No. 3211007501.

This is a defer case of PRC Meeting No.23AM25 held on 31.12.2024 & 14.01.2025 (Case No.73) wherein Committee decided to defer the case to PC-3 Division for their Comments on the issue.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. In our case, All Shipping bills We have received payment within time and Uploaded E-BRC for 45shippings Bills with Actual Realization Date and recently availed MEIS LICENSES after approval and Rest of 119shipping bills payment received within time but E-BRC Uploaded for EBRC Generated date instead of Actual Realization date. Due to recent changes in the your DGFT Portal regarding the regularization of shipping bills, Approved current Available E-BRC unable to cancel ;by our banker to update the actual realization date. Furthermore, following the merger of our bank with Lakshmi Vilas Bank, the transactions that took place during the Lakshmi Vilas Bank period cannot be reopened or re-generated in the current system. Therefore, Our Banker has been issued certificate stating the actual realization date for 119 shipping bills having incorrect realization dates for current Available EBRC.

Comments of PC-3 were also seen.

Decision: The Committee having examined the case on the basis of the submission made by the firm and discussed the matter at length and observed that firm may have difficulty beyond their control in some cases. Accordingly, it decided to allow MEIS benefit against 08 shipping bills in which realization was within time but e-BRC was uploaded late by the bank without any late cut. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

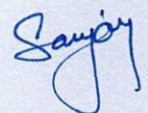
(Action: Applicant/ RA Coimbatore/ PC-3 for necessary updation)

Case No.17 M/s. Tulsyan NEC Ltd., Bangalore

F.No.HQRPRCAPPLY00004010AM23

Meeting No.28/AM25 held on 18.03.2025

Subject: Para 5.1 (f) of FTP 2009-2014 & 3.11.9 HBP 2009-2014, SHIS.



This is a defer case of PRC Meeting No.24AM24 held on 05.12.2023 (Case No.31) wherein Committee defer the case to PC-3 Division for examination in detail and its resolution.

Applicant's statement: The matter was taken up. The entire submission made by the applicant was gone through. The applicant stated that they manufacture Construction steel falling under ITC HS Chapter 72 and PP Woven Fabrics and Sacks falling under Chapter 39 and Flexible Intermediate Bulk Containers falling under Chapter 63. They had applied for a SHIS licence and First two applications (for the year 2010-11 and 2011-12) were summarily rejected by the office of the ADGFT, Chennai, on 28th Feb 2013 stating that the as per Letter no.01/91/180/738/AM12/PC3/418 Dt 27.03.2012 SHIS benefits is available to ITC HS heading 3901 to 3914 and that have claimed SHIS for exports under HS headings 63 and 3923. Upon representation Chennai ADGFT sought clarification whether SHIS can be considered for export of FIBC and for export of PP woven sacks vide their letter 14/08/2015 from DGFT Delhi. The Dy DGFT had vide his letter No.F.No.01/91/180/738/AM12/PC-3/632 Dt 20.12.2016 clarified the queries raised by the Chennai RA and had advised issue of SHIS licenses. After positive confirmation of eligibility of entitlement, letter they filed application for issue of SHIS for the exports period 2012-13. Rejection of SHIS Scrip for period of exports 2010-11 and 2011-12 Upon receipt of the letter as said above, the Chennai RA rejected their SHIS applications for 2010-11, 2011-12 vide letter Dated 2nd Mar 2017 stating that the period of exports is 2010-11 and if the case is reviewed in terms PN No.30/2015-20 Dt 8.09.2016, company should not have availed Zero percent EPCG during 2011-12. Their request for SHIS Scrip stands rejected on the following grounds, 1. the application has not been submitted in time. The period of exports is mentioned as 2012-13. The application has been submitted after more than two years. SHIS was introduced to encourage technological up gradation of export production. Para (iii) of Chapter IB of FTP, Special Focus Initiatives and to incentivize and encourage the status holders, as well as to encourage Technological up gradation of export production, additional duty credit scrip @ 1% of the FOB value of past export shall be granted for specified product groups including leather, specific sub-sectors in engineering, textiles, plastics, handicrafts and jute. This duty credit scrip can be used for import / domestic procurement of capital goods by these status holders. The SHIS scrip shall be subject to actual user condition. Hence they are requesting to allow relaxation under Para 5.1 (f) of FTP 2009-2014 & 3.11.9 HBP 2009-2014, SHIS.

Comments of PC-3 were also seen

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.18

M/s. Hartex Rubber Private Limited, Hyderabad



F.No. HQRPRCAPPLY00011940AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Extension of EOP against Advance Authorization No. 0911004210 dated 27/12/2022.

Applicant Statement: We have completed Export Obligation in the Extended period . The AA is Expiring on 07-11-2024, however NR Obligation is pending as the last NR Imported was on 01-10-2024 and we need to complete the obligation before 01-04-2024. We request you to extend the EOP upto 01-04-2024 to enable us to complete the NR obligation.

Comments of RA was also seen.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

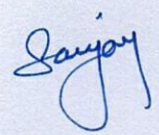
Case No.19 M/s. Tata Advanced Systems Limited, Hyderabad

F.No. HQRPRCAPPLY00013079AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Request for Permission to allow TATA Advanced Systems Limited an EOU to undertake subcontracting job work and services for Hindustan Aeronautics Limited (HAL) & other Government / Defense Sectors agencies such as DRDO, DRDL, ISRO & ADA and other related government sectors and the Atmanirbhar initiatives & Make in India programs of the Govt. of India.

Applicant Statement: Tata Advanced Systems Limited [100% EOU] has a state-of-the-art manufacturing facility catering to overseas and domestic aircraft programs. TASL is a single source supplier for 15 critical and complex parts of LCA Mark 1A owing to its consistent supply over the last few years. It is worth noting that TASL has consistently delivered to overseas OEMs like Boeing, Airbus, GE, etc. achieving 100% quality and on-time delivery performance every year and has been appreciated for our efforts and earned desired foreign exchange for the country. TASL has also made significant investments for Make in India Programs to support Hindustan Aeronautics Limited (HAL) & other Government / Defense Sectors agencies such as DRDO, DRDL, ISRO & ADA and other related government sectors and the Atmanirbhar initiatives of the Govt of India. HAL is releasing job work orders to keep the cost low by procuring materials in bulk quantity and giving it as Free issue material to Medium & Small Enterprises, who may not be able to procure materials at HAL's rates due to their inability to buy in large volumes. However, due to restrictions on job work activities, TASL is missing out on this opportunity. And consequently HAL is unable to benefit from our



advanced facilities. It is the need of the hour to support HAL and IAF by utilizing the resources available at TASL and delivering quality products on time. Although HAL has visited and audited TASL facilities, the job work restriction is hindering the full utilization of the immense resources available at TASL. Additionally, some of the above cited sectors are planning to issue orders for production of specific parts to cater to their production, and for this, they will also be providing specified raw materials as a FIM (Free Issue Materials) to TASL for making their parts. We respectfully request the EOU authorities to allow job work activities for these projects of national interest, which falls within the purview of EOU guidelines. TASL is committed to investing, building capabilities, and expanding capacity to support Hindustan Aeronautics Limited (HAL), the Indian Air Force (IAF), and other government and defense sectors such as DRDO, DRDL, ISRO, ADA, and related agencies. By doing so, TASL can help meet both current and future requirements of these critical sectors.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that it is not a PRC matter and decided to refer the matter to Policy-6 for its examination and further action as appropriate.

(Action: Applicant/ Policy-6)

Case No.20 M/s. Sai Sulphonates Pvt Ltd, Kolkata

F.No. HQRPRCAPPLY00011836AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Consideration of Export done against the AA license 0210209862 dt 10.01.2019 against the AA of 0210209100 dt.10.04.2019 or Extension of EOP by 3 months only.

This is a defer case of PRC Meeting No.23AM25 held on 31.12.2024 & 14.01.2025 (Case No.08) wherein Committee decided to defer the case to seek a detailed report from RA, Kolkata before taking the final decision.

Applicant Statement: The Company is submitting this review application against the PRC application for obtaining relaxation which is pertaining to EOP extension against AA license No. 0210209100 dated 10.04.2019, against which earlier PRC application had been rejected by the PRC committee. Prayer has been made by the company: a) Export made post June 2020 by inadvertently mentioning another AA license to be considered under the abovementioned AA license; b) Alternatively, allowance of 3 month EOP extension. The detailed justification has been attached in the attachment tab along-with the application other required documents.

Comments of RA were also seen.

Decision: The Committee heard and went through the justification furnished by the firm and discussed the matter at length. The request is still not clear. The Committee decided to defer the case and to seek revised RA report regarding the

Shipping Bill in which apparently another Advance Authorisation number was mentioned which applicant wants to use for EO fulfilment for Advance Authorisation license No. 0210209100 dated 10.04.2019.

(Action: Applicant/ RA Kolkata)

Case No. 21 M/s. Sun Pharmaceutical Industries Limited, Mumbai

F.No. HQRPRCAPPLY000012569AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Extension of EOP against Advance Authorization No. 0511013390 dated 23/06/2022.

Applicant Statement: This is to inform you that export obligation against said authorization was completed up to extent of 52.86% in terms of quantity (i.e.3700 Kgs) w.r.t one bill of entry pertains to resultant export product within the initial validity period of 18 months from the date of authorization and remaining quantity was exported in the extended period of within the 2nd EO period of next 12 months period. Please note that due to slow demand of the resultant product in foreign market we have been unable to fulfill balance export obligation of 47.14% within the 2nd EO period granted by RA authority. However, we have confirmed export orders in hand now which are planned for execution in coming months. Hence, we hereby requesting you to consider our case to grant EOP extension for further six months enabling us to complete the balance export obligation. In view of the above explanation, we hereby request your good office to kindly allow 3rd EOP extension towards fulfillment Export Obligation against aforesaid AA no. 0511013390 EOP Up to 23.June.2025 in order to complete 47.14% balance Export Obligation.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511013390 dated 23.06.2022 for a further period upto 30.06.2025 subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA Delhi)

Case No.22 M/s. Sun Pharmaceutical Industries Limited, Mumbai

F.No. HQRPRCAPPLY00013109AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Extension of EOP against Advance Authorization No. 0511017395 dated 17/02/2023.

Applicant Statement: The export obligation against said AA was fulfilled to the extent of 34.865% in terms of quantity (i.e. 69.729 Kgs) within the initial and extended validity period of total 24 months from the date of import, and remaining

quantity is balance for EO fulfillment. Please note that due to slow demand of the resultant product in foreign market we were unable to fulfill export obligation within the initial and extended EO period. We have confirmed export order of export resultant product in hand for shipment to be made in coming months. Since remaining balance quantity of Export obligation (130.271Kgs) yet to be exported. Hence, we request you to consider our case for 2nd EOP extension further SIX Month from the date of 1st EO extended period towards fulfillment of Export obligation. We approached CLA to consider our request in accordance with PN-59, for 2nd EOP extension with payment of composition fee. However, we were suggested to approach PRC Committee for grant of 2nd EOP extension. In view of the above we request you to kindly allow EOP extension for Further SIX month period up to 01.09.2025 period enabling us to fulfil export obligation within the 2nd EOP extension and oblige.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511017395 dated 17.02.2023 for a further period of 6 months subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA Delhi)

Case No.23 M/s. Toyota Kirloskar Motor Private Limited, Bangalore

F.No. HQRPRCAPPLY00012131AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Import of left hand drive Vehicle or Passenger car for Research and Development against Authorization No. 0710107362 .

Applicant Statement: Request to allow Import of left hand drive Motor Vehicle for Research and Development. This is required for study of vehicle specification, scope of development, New Product Development, Fitment Confirmation, Evaluation of Products on the Vehicle., Demonstration of product, additional fitment of accessories for doing Research and Development purpose (R&D).

The import vehicle details are as under :-

S.NO	Vehicle Specifications	Vehicle Detail 1	Vehicle Detail 2
1.	Vehicle Name	TOYOTA RAV4	TOYOTA HILUX
2.	Country of Origin	JAPAN	THAILAND
3.	Engine Type	GASOLINE HEV (HYBRID ELECTRIC VEHICLE)	GASOLINE
4.	Drive Type	LEFT HAND DRIVE (LHD)	LEFT HAND DRIVE (LHP)
5.	Transmission type	AUTOMATIC TRANSMISSION (AT)	AUTOMATIC TRANSMISSION (AT)
6.	Model code	AXAL64L-ANXMBV	TGN226L-BTMLKV

Decision: The Committee examined the case on the basis of justification provided by the firm and decided to accede to the request of the firm and allowed to import left hand drive Toyota HILUX and Toyota RAV4 with the specifications mentioned above for R&D purpose only. The vehicle shall not be permitted to ply on public road. Sale /transfer of the vehicles is not allowed.

(Action: Applicant)

Case No.24 M/s. Suvidhi Textiles Private Limited, Ludhiana

F.No. HQRPRCAPPLY0000227AM24

Meeting No.28AM25 held on 18.03.2025

Subject: Request To Grant Refund Under ROSCTL Scheme In The Light Of Decision Of Honorable Madras High Court Madurai Bench In WP MD Number 5009 Of 2022.

This case was last considered in PRC Meeting No.10AM25 held 12.07.2024 (Case No.42) and Committee decided the there is merit in the case and decided to refer to PC-3 for resolution based on Hon'ble Court's order and Order of Customs dated 12.01.2021/14.02.2021. The firm shall approach PC-3 within 30 days from the date of uploading of the minutes of meeting.

Applicant Statement: The firm has now stated that they had made export under ROSCTL but while filing S/Bills inadvertently chosen the scheme code 43 instead of 61 Commissioner of Customs, Ludhiana vide OIO No. Commr/ASR/Ludhiana/Customs/01/2021 dated 12.01.2021 has already allowed our request for conversion of scheme code from 43 to 61 as per order passed by Hon'bel Madras High Court (Madurai Bench).

Decision: Case is withdrawn.

(Action: Applicant)

Case No.25 M/s. Fashion Matrix Overseas, Bangalore

F.No. HQRPRCAPPLY00012574AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Extension of EOP against Advance Authorization No. 0711005767 dated 24/11/2022.

Applicant Statement: We have received the DL from the Bangalore RA office to regularize the license, and we asked the Bangalore RA office to reject the Redemption application. We received a rejection letter from RA Bangalore on 12.12.2024, we applied for the EOP extension on 16.12.2024. The EOP extension was approved by RA Bangalore on 01.03.2025 and the EOP is valid up to 24.11.2024, for which we are not able to complete the Export obligation. We

hereby request you to kindly consider our request and grant us an EOP extension till 24.05.2025 and below is the excess import details and the description details for your perusal.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0711005767 dated 24.11.2022 for a further period upto 24.05.2025 subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Bengaluru)

Case No.26 M/s. Textrade International Limited, Mumbai

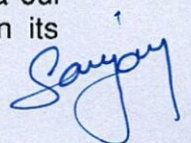
F.No. HQRPRCAPPLY00012579AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Request for Consideration of MEIS Claim in Light of Policy Relaxation and Bank Discrepancy in Realization Dates.

This case was last considered in PRC Meeting No.17AM24 held on 13.10.2023 (Case No.07) and Committee decided to allow MEIS benefit only for those S/Bills whose realization has happened within 3 years from the date of let export and e-BRC have been uploaded by the bank after the expiry of three years from the date of let export.

Applicant Statement: We are writing to kindly seek your intervention in resolving an issue concerning our Merchandise Exports from India Scheme (MEIS) claim. The claim was previously addressed by the Policy Relaxation Committee (PRC) in its Meeting No. 17/AM24, dated 13.10.2023, where the committee approved our claim through policy relaxation (Annexure A). This decision acknowledged the discrepancy caused by delays in the issuance of Bank Realization Certificates (BRCs) by our bank. Issue Summary In our earlier submission to the PRC, we highlighted the following: Delayed BRC Issuance: Despite the timely realization of export proceeds, the BRCs were issued three to four years later due to our account being classified as a Non-Performing Asset (NPA). The bank's initial reluctance to issue the certificates compounded the delay. Incorrect Realization Dates: When the BRCs were eventually issued after persistent follow-ups, the initial set of BRCs carried erroneous realization date, instead of the actual realization date which is evidenced by numerous documents. This error arose due to internal technical issues at the bank. The discrepancy between the realization dates recorded on the BRCs and the actual realization dates, as evidenced by FIRC copies, remains unresolved despite the PRC taking into account these BRC and Shipping Bills in its decision. The DGFT's technical team has specifically directed us to seek clear instructions from the PRC regarding these BRCs. The banks have expressed their inability to correct the earlier BRCs and same was submitted to PRC in the PH, we also had submitted the BRCs with incorrect realization dates along with FIRCs to the committee with our attachments via our letter to PRC dt. 24.08.2022, the PRC had also considered these BRC in its



decision while allowing relaxation. Enclosed attachment submitted to PRC showcasing BRCs with incorrect realization date marked on body of BRC (Annexure B). We seek PRC direction to Technical Team PC-3 to allow these 110 Shipping Bills for MEIS claim where the incorrect realization date is reflected in BRC. Supporting Documentation To substantiate our case, we are providing a comprehensive set of documents: 1. Updated CA-Certified Statement (Annexure C): ? Payment advice number, date, and amount. ? Corresponding credit entry date from bank statements. ? Correlation between payment advice, invoices, and shipping bills. 2. Additional Supporting Documents (Annexure D): ? Payment advice from customers. ? Bank statements reflecting payment credit entry dates. ? Invoices referenced in the payment advice. ? Shipping bills aligned with the respective invoices. ? BRCs (with both erroneous and corrected dates). In the PRC we had submitted that all our export proceeds were realized within three months of shipment, the BRCs were issued three to four years later. This delay arose due to our account being classified as a Non-Performing Asset (NPA) and the bank's initial unwillingness to issue the certificates. When the BRCs were eventually issued after persistent follow-ups, the bank in the initial set erroneously recorded the wrong realization date due to an internal technical issue. The BRCs issued later reflect the correct timely realization date. Furthermore, we have raised this issue with the technical team (PC-3) and brought it to the attention of the Honable PRC Chairperson. (email correspondence enclosed as Annexure E). In light of the comprehensive documentation, the actual realization dates certified by the CA, and the earlier PRC decision. We respectfully seek PRC direction to the technical team PC-3 to consider this BRCs for MEIS claim.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. Committee decided to withdraw the relaxation allowed earlier in all cases in which there is now a correction in the date of realization in the BRCs. It was also decided to refer to PC-3 for comments after which the matter will be considered again.

(Action: Applicant/ PC-3)

Case No.27 M/s. United Rubber Industries (India) Private Limited, Mumbai

F.No. HQRPRCAPPLY00012665AM25

Meeting No. 28AM25 held on 18.03.2025

Subject: Extension of EOP against Advance Authorization No. 0311017837 dated 13/09/2022.

Applicant Statement: We are one of the Manufacturer Exporter of ?Parts & Accessories of Motor Vehicle? holding 2 Star Export House Certificate, obtained Advance License for Import of Raw Material and Imported under Policy Circular No. 9. We have extended Export Obligation Period till 13.03.2025 but we are unable to fulfill the Export Obligation due to : 1. Bad scenario of International Market of Industries after Covid and Value of Export Goods is also laid down in the International Market. So, that our Export Order reduced continuously. 2. The Red

Sea conflict has disrupted Global Trade and Supply Chains due to attacks on Commercial Vessels. Ships are being rerouted around the Cape of Good Hope, increasing transit times and operational costs. 3. A Port Strike began on 1st October, 2024, due to a contract dispute. The strike could disrupt nearly half of United States, East Coast ports & Gulf Coast ports, affecting supply chains. The strike may lead to increased transit times, delays, and higher costs for shippers. However, we are trying to get the Export Order and we may fulfill the Export Obligation and hence, we require 6 Month Extension of Export Obligation Period. You are now requested to kindly accept our application and grant us Extension in Export Obligation Period for 6 Months enabling us to fulfill the Export Obligation and get the License Redeemed.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311017837 dated 13.09.2022 for a further period of 6 months subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.28 **M/s.Data Ingenious Global Limited, Jaipur**

F.No.HQRPRCAPPLY00004687AM23

Meeting No.28AM25 held on 18.03.2025

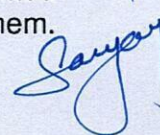
Subject: Request for application window not allowed to Submit MEIS Request against MEIS Scrip No. 23064900.

This is a defer case of PRC Meeting No.18AM25 held on 09.10.2024 (Case No.10) wherein Committee defer the case and to refer the case to PC-3 Division for examination after calling documents.

Applicant's statement: The matter was taken up. The entire submission made by the applicant was gone through. In reference to above subject we wish to submit that we are engaged in export of goods- Rapeseed Extraction Meal and Caster Extraction Meal, and as per the MEIS (Merchandise Exports from India Scheme) these products are eligible under export incentive as per Table -2 of Appendix 3B-MEIS Schedule with 5% rate. We have exported the above goods during F.Y. 2020-21, with considering in mind Trade Notice 03/2020-21 dated 15.04.2020 issued by DGFT and total export made for the Rs.27.97 Crore and eligible for incentive for Rs.1.40 crore. Please note when we tried to apply online portal for the eligible incentive, there is message reflected on website as below: ?You are NOT eligible to apply for the selected period as You have not made any exports during the LEO Date Period from 01.09.2019 to 31.08.2020.

Comments of PC-3 were also seen.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them.



Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.29 **M/s. Madhu Industries Private Limited, Ahmedabad**

F.No. HQRPRCAPPLY000011339AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Request for amendment of ROSCTL Scrip No. 0819069251 dated 28/09/2021.

This is a defer case of PRC Meeting No.21AM25 held on 06.11.2024 (Case No.54) wherein Committee decided to refer the case to PC-3 Division for their comments on the issue.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through Request for amendment of ROSCTL SCRIPT No.0819069251 Dt. 28/09/2021 Ref. RA File Number: 08/97/100/50011/AM22. We Madhu Industries Pvt Ltd had applied ROSCTL vide ecom 08/93/014/84200/0730/6303 under File no. 08/97/100/50011/AM22 for a Total FOB Rs 8,44,42,090.38 and we are eligible ROSCTL Script value of Rs 69,24,028.00. But, we have been issued ROSCTL No. 0819069251 Dt.28/09/2021 of Rs.17,70,235.00 only and we are not at all aware as to why an amount of Rs. 51,53,793 has been deducted. So we have requested to cancellation of ROSCTL Script of Rs.17,70,235.00 to issue for Full value of Rs. 69,24,028.00 by request letter Dt. 28/11/2022 RA F. No. 08/97/162/224/AM22 and we have received letter from RA Ahmedabad against our above request to raise a service request. Further to above we have been informed RA Office with our letter Dt. 07/02/2022 that we have already raise the service request no. 202202128392 Dt. 01/02/2022 and resolve with massage kindly contact your concerned RA regarding the same?. We have attached herewith copy of RSCTL Script, Screen of Service Request and all corresponding letter with RA Office. In the present keen cut throat competition time, it's a big amount for a unit like Madhu. So kindly expedite the matter and help us to get the ROSCTL with correct value at the earliest and oblige.

Comments of PC-3 was also seen.

Decision: The Committee examined the case on the basis of submission made by the firm along with the comments received from PC-3 division and discussed the matter at length. It was observed that applicant appears to have faced difficulty and the Committee decided to refer the case to PC-3 for resolution.

(Action: Applicant/ PC-3)

Case No.30 **M/s. Tractors and Farm Equipment Limited, Chennai**

F.No. HQRPRCAPPLY00012027AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Balance Entitlement Request against incremental Export Incentivisation Scheme Authorization No. 0419014586 dated 28.01.2016.

Applicant Statement: Our application for Incremental Export Incentivisation Scheme ? Rs.2,84,87,787/-. Claim for the difference of balance amount payable to us to the extent of Rs.1,84,87,787/-. Ref: RA File No. 04/21/092/00048/AM15 ? License No. 0419014586 dt 28.01.2016. We are submitting this application for the difference in the entitlement payable to us by RA JDGFT, Chennai to the extent of Rs.,184,87,787/-. The following important points are submitted for your consideration. 1. Our original application for issue of a license under Incremental Export Incentivisation Scheme for Rs. 2,84,87,787/- was submitted to RA Chennai on 28.01.2015 (Online submission on 21.01.2015). 2. Our entitlement was Rs. 2,84,87,787/- which was verified and certified by CA. However, as per procedure while applying online Ecom at DGFT portal, the system limited the claim to Rs.1,00,00,000. Thus, without any option we were forced to claim for this amount online. Subsequently while submitting hard copies to DGFT, Chennai the original claim of our entitlement Rs. 2,84,87,787/- was claimed in the application ANF 3F. 3. We are a trading house under IEC no. 0488024838, exporting Tractors to various companies in the world. 4. Our application for the total claim was submitted with all documents as called for under the scheme with necessary CA certification as well as declarations by our company. 5. We also clarified all the queries raised on our application to RA. 6. RA called for additional documents prescribed in PN 28 dt 25.09.2013 for having a greater scrutiny of our claim over and above Rs.1,00,00,000/- for which initial Authorization was issued to us. As per this public notice, claims beyond a particular level would require greater and more intensive scrutiny. All these documents as called for were submitted by us. 7. We are now enclosing a copy of Bombay High Court Judgement in Writ Petition no. 12196 of 2015 regarding DGFT Notification no. 27 (RE-12) 2009-14 dt 28.12.2012 (Welspun Tradings Ltd., and Ors Vs Union of India dt 25.01.2016). 8. The Court held that the 2013 notification places no cap or restriction on the value of IEIS scrip and that the authorities concerned will consider the petitioners application on merits bearing in mind the courts finding and without any regard to the impugned clarification of 23rd September 2014, which is clearly incorrect. In the light of the above, we request you to kindly issue necessary instructions to RA for release of the balance claim of Rs. 1,84,87,787/- in the form of a separate scrip. We enclosing copies of all the documents including the original application, subsequent correspondence with RA, CA certificates, declaration etc., (please see the annexure which lists out all the documents enclosed in support of our application).

Comments of PC-3 was also seen.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that it is not a PRC matter. Instructions have already been issued on the subject. Case stands closed.

(Action: Applicant)

Case No.31 M/s. Shreesamarth Tech Process Engineering Private Limited,

Pune

F.No. HQRPRCAPPLY00009027AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Request for Deduction/ Waiver of Late Cut Fee.

Applicant Statement: With reference to the above subject matter, we would like to inform you that we are leading group of companies serving in the field of process engineering, detail engineering, procurement, construction, Installation & commissioning. SSTECH is a growing global engineering group providing diversified services to the Original Equipment Manufacturers, End Users, EPC and Turnkey companies in Oil and Gas, Petrochemical, Refineries, Fertilizers, Chemical, Food, Pharmaceutical and Power sector in India and overseas. This is to inform you that we could not take MEIS benefit from 14th February 2017 to 18th May 2018. We are not aware about MEIS benefit and we come to know from website that we are eligible for MEIS benefit. Our CHA was filed all our S/Bills under MEIS scheme and but not shown in SB Repository. We have received the payment from the Buyer on time. If not show on portal how to apply the MEIS application? That time COVID-19 was very bad affected all in the world. Our staff was working from home. We could not approached to DGFT due to lack of knowledge required. Also this is our first time benefit of our company. So therefore, we are enclosing herewith a S/Bill List and requesting you to kindly allow to get all S/Bills to MEIS Claiming of benefits without late cut. This will really help us a lot to solve our financial crisis to some extent during this pandemic situation.

Comments of PC-3 were also seen.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 32 M/s. Manish Vinyls Private Limited, Faridabad

F.No. HQRPRCAPPLY00011176AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Request for closure of Authorizations against Advance Authorization No. 0510405893 dated 16.03.2018 - waiving off the pre-import condition in this license.

Applicant Statement: This is in reference to our advance authorization no.0510405893 dated 16.03.2018 please note that we completed our imports and exports against the said license and applied for redemption of the same, wherein we received the deficiency memo from the department (file no ? 05/27/39/00016/AM18) stating that the said license cannot be redeemed due to pre-import condition under notification no 33 dated 13-10-2017. We would like to

inform you that our first export was done against the said license on 09.04.2018 (shipping bill no 4106305 dated 10.04.2018) and first import against the said license was on 25.05.2018 (BOE no 6524521). Item of export is PVC leather cloth (HS Code 5903.10) and the item of import is PVC Plasticizer (HS Code 2917.32). In this regard, you will appreciate the fact that we are manufacturer and the largest exporter of PVC Leather cloth since 2001. Please also note that we had seen very ups and downs of the demand of this product in domestic and international markets since inception. We would also like to bring your kind attention that the export of our products reached its peak in 2014-15 and after that this product is on continuous fall in demand in international market, mainly due to Chinese presence and price competition. The decline of the export of this product is enumerated below in the table. Export of HSN code 5903.10 in Mn USD Financial Year Amount in Mn USD Reduction Compared to 2014-15 in % 2014-15 (BASE YEAR) 242.87 2015-16 99.71 58.95% 2016-17 95.99 60.48% 2017-18 90.70 62.65% 2018-19 74.92 69.15% 2019-20 77.72 68.00% Average from 2015-16 till 2019-20 87.81 63.85% In view of the above we can state that in present era maintaining an international existing customer is itself a big challenge. As regards the abovementioned license please note that we received this export order from buyer and the buyer was continuously pressurizing us for the goods and in case of delay we would have lost the order as the goods were an urgent requirement of the buyer and we did not had time to wait for the import to come to fulfill the obligation under the said authorization. As clarified above, you appreciate the fact that we cannot afford to lose any business in present time and the same may lead to many losses to the company. Hence to keep the business relation intact we consumed the goods we imported against another license. Henceforth when the import were received for the license, we replaced it and used the same in manufacturing process in factory only. In view of the above we sincerely request you to kindly allow us to get the said license redeemed by providing your kind approval in waiving off the pre-import condition in this license.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that it is not a PRC matter.

(Action: Applicant)

Case No. 33 **M/s. Shri Sabhari Smelters Private Limited, Chennai**

F.No. HQRPRCAPPLY00012717AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Extension of EOP against Advance Authorization No. 0411001844 dated 18.11.2021.

Applicant Statement: Request for Extension of EOP against Advance Authorization- Reg. REF: a) IEC N0 : 0410048801 b) Advance Authorization No. : 0411001844 dated 18.11.2021 c) File No : 04AA04035925AM22 d) Export House Certificate UDIN : UDINSTAT00296958AM24 Dt. 01/10/2023 Valid Until 31/03/2028 We are a leading exporter of manufacturing Pure/Refined Lead Ingot

and holding Two Star Export House Certificate and we have availed Advance Authorization No. 0411001844 Dt. 18.05.2021 from ZJDGFT, Chennai. We would like to inform you that we have fulfilled the export obligation to the extent of 95% within the extended validity of the license i.e. 18.05.2023. For the remaining export quantities, our customer delayed the demand, so we could not fulfil the export obligation within the validity period. In this context, please note that we already have raw materials available for the remaining exports. Currently, we have shipped the export order against the Shipping Bill No. 6899633 Dt. 30.12.2024. We request you to instruct ZJDGFT, Chennai to consider the above-mentioned shipping bill for export accountability. Hence, we request your good office to grant us permission for an extension of the EOP up to March 31st, 2025.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0411001844 dated 18.11.2021 for a further period up to 30.11.2025 subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Chennai)

Case No.34 **M/s. Shri Sabhari Smelters Private Limited, Chennai**

F.No. HQRPRCAPPLY00012718AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Extension of EOP against Advance Authorization No. 0411000922 dated 02.06.2021.

Applicant Statement: Request for Extension of EOP against Advance Authorization- Reg. REF: a) IEC NO : 0410048801 b) Advance Authorization No. : 0411000922 dated 02.06.2021 c) File No : 04AA04004525AM22 d) Export House Certificate UDIN : UDINSTAT00296958AM24 Dt. 01/10/2023 Valid Until 31/03/2028 We are a leading exporter of manufacturing Pure/Refined Lead Ingot and holding Two Star Export House Certificate and we have availed Advance Authorization No. 0411000922 Dt. 02.06.2021 from ZJDGFT, Chennai. We would like to inform you that we have fulfilled the export obligation to the extent of 97% within the extended validity of the license i.e. 02.12.2022. For the remaining export quantities, our customer delayed the demand, so we could not fulfil the export obligation within the validity period. In this context, please note that we already have raw materials available for the remaining exports. Currently, we have shipped the export order against the Shipping Bill No. 7007411 Dt. 03.01.2025. We request you to instruct ZJDGFT, Chennai to consider the above-mentioned shipping bill for export accountability. Hence, we request your good office to grant us permission for an extension of the EOP up to March 31st, 2025.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0411000922 dated 02.06.2021 for a further period up to 30.06.2025 subject to

payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Chennai)

Case No.35 M/s. Maneesh Pharmaceuticals Limited, Mumbai

F.No. HQRPRCAPPLY00011372AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Request for duplication case and revisiting an earlier decision taken by the PRC.

This is a defer case of PRC Meeting No.21AM25 held on 06.01.2024 (Case No.37) and Committee decided to seek a report from RA including comments on whether the applicant had made timely attempts to seek abeyance/obtain the MEIS from RA.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. As per our letter dated 12.10.2024 scanned and attached. Duplication case and revisiting an earlier decision taken by the PRC in their Meeting No.23/AM23 held on 20.12.2022 File No.HQRPRCAPPLY000003596AM23, Case No.31, M/s. Maneesh Pharmaceuticals Limited, Mumbai. The case is again put up as a fresh case for the PRC Meeting held on 20.09.2024, without any reference to the previous PRC decisions. Kindly note the above mentioned points and we request for review of PRC decision taken in PRC meeting number 16/AM 25 held on 20.09.2024 and approve our claim for MEIS entitlement for the periods 2015-16, 2016-17, 2017-18, 2019-20(part).

Comments of RA and PC-3 were seen.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and it observed that applicant may have faced difficulty beyond their control. Accordingly Committee decided to allow consideration of only those shipping bills for issue of MEIS without late cut which became time barred before the facility to file MEIS applications by applicants in DEL was made functional in Jan/Feb 2022(Exact date of enablement of the functionality shall be communicated by PC-3 to the RA.) No other relaxation was given. Realisation should have been within time. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai/ PC-3 for communication of date and updation)

Case No.36 M/s. Amines and Plasticizers Limited, Mumbai

F.No. HQRPRCAPPLY00012767AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Condonation of QCO Restriction against Advance Authorization No.

0311033873 dated 15/05/2024.

This is a review of PRC Meeting No.14AM25 held on 13.08.2024 (Case No.20) wherein Committee reject the case.

Applicant Statement: We have obtained the above Advance Authorization from R.A. Mumbai. Please note that our products were included under the QCO registration vide Notification No.71/2023 dated 11.03.2024. However, due to oversight, we have not applied for QCO exemption and the Licence was issued to by the Jt.DGFT. Mumbai. Now, we have completed 100% exports and we want apply for EODC. While importing, the custom has held-up the consignment of imports stating that the QCO exemption is required for the Advance Licence. Since our exports have already been completed and due to oversight, we have not obtained the QCO exemption. We, therefore, request your office to kindly condone the same and allow us to complete our imports. We are Five Star Exports House and we always import quality raw materials for manufacturing goods as per International Standard.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that it is not a PRC matter.

(Action: Applicant)

Case No.37 **M/s. Opera Global Private Limited, Uttar Pradesh**

F.No. HQRPRCAPPLY00012775AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Closure of Authorizations against Advance Authorization No. 0511015838 dated 15.11.2022 & 0511017613 dated 03.03.2023.

Applicant Statement: Kindly approve our request for close the file Clubbing Way and others way we have already submitted our redemption cases to CLA New Delhi but they have rejected the case and passed order to close the case one by one but it is not possible due to one import send to Export other Advance Authorization kindly look the genuine case.

The request was not properly written and Committee examined documents and inferred that import was done in first SAA and export in the second as buyer changed the order and RA could not amend the SION.

Decision: The Committee examined the case on the basis of submission made by the applicant and discussed the matter at length. Accordingly, the Committee decided to allow consideration of request for clubbing of Advance Authorizations No. 0511015838 dated 15.11.2022 & 0511017613 dated 03.03.2023 for closure purpose only, subject to accounting of import as per SIONs and fulfilment of all other conditions. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA Delhi)

Case No.38 M/s. Opera Global Private Limited, Uttar Pradesh

F.No. HQRPRCAPPLY00012881AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Closure of Authorizations against Advance Authorization No. 0510412183 dated 18/10/2019.

Applicant Statement: We are Two Star Exporter of Readymade Garments and due to some problems we have not received the NORMS COMMITTEE DECISION we have made 100 percent export obligation as per issued authorization from CLA, New Delhi. Kindly approve our NORMS / AVERAGE against the said authorization so that we can cleared the matter from CLA, Delhi

The request was not properly written and Committee examined documents to understand the case.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to relax the provisions of Para 4.17 of HBP and refer to the concerned Norms Committee for the grounds as stated (not responding to DL) for needful, provided it is a first application/first Review.

(Action: Applicant/ Norms Committee)

Case No.39 M/s. Madura Industrial Textiles Limited, Mumbai

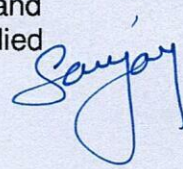
F.No. HQRPRCAPPLY00012921AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Extension of EOP against Advance Authorization No. 0311010998 dated 31/01/2022.

Applicant Statement: Request for Extension in Export Obligation period for 1 year Ref: Adv Lic No.0311010998 Date. 31.01.22, File no.03AX04000883AM22 Sir/Madam, We have obtained the above referred advance licence on 31.01.2022. Also, we have done import as well as export in the subject advance licence. We submitted request for closure in the aforesaid licence on 29.04.2024. We also responded deficiency as and when received in this case. On 16.09.2024, we received deficiency letter stating to pay duty and interest on excess import. Copy enclosed for your ready reference. But now we are receiving export orders and can able to complete the balance export in the subject advance licence. We therefore decided to complete the balance export obligation in the aforesaid advance licence. Accordingly, we applied for EO extension for six months to RA and received first extension letter valid till 31.01.2024. Copy enclosed. Then we applied

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for further six months second extension and received EO extension letter valid 31.07.2024. Copy enclosed. Now our licence was valid till 31.07.2024. In order to complete export, we will require further extension in export obligation period. We therefore request you to please allow us export obligation extension for 1 year valid till 31.07.2025. We will complete the balance export obligation within this period and then process for closure procedure. We are enclosing herewith following documents for doing the needful 1) Copy of Advance Licence 2) Copy of Bill of entries with custom ledger print 3) Export Statement (Statement of invoice for deemed export) and Import statement duly certified by Chartered Accountant. 4) EO Extension letters Please allow us export obligation period extension for 1 year.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311010998 dated 31.01.2022 for a further period of 6 months subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.40 **M/s. Metropolitan Eximchem Private Limited, Mumbai**

F.No. HQRPRCAPPLY00012928AM25

Meeting No.28AM25 held on 18.03.2025

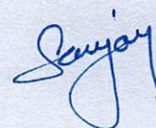
Subject: Request For Review Of File For Norms Fixation against Advance Authorization No. 0311007901 dated 25/10/2021.

Applicant Statement: This refers to rejection of the ratification of the norms against Advance Authorization No.0311007901 Dt: 25.10.2021 issued against above file. Ongoing through the meeting number: NC/3/MEET/JAN/202223/18 DT: 23.01.2023 (Case no. 97/NC/3/MEET/JAN/202223/18) we observed that the our case has been rejected on the ground that we have not furnished our reply against deficiency letter dt: 17.10.2022 issued by Shri. Ajay Kumar, Deputy Director, NC III. We are surprised to note the rejection when we have submitted our reply vide our covering letter no. ADV/333 DT: 04.11.2022 address to Shri. Ajay Kumar which was sent by seed post on 14.11.2022 and we also submitted online reply

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to relax the provisions of Para 4.17 of HBP and refer to the concerned Norms Committee for the grounds as stated (not responding to DL) for needful, provided it is a first application/first Review.

(Action: Applicant/ Norms Committee)

Case No.41 **M/s. Saj Jewellery Private Limited, Kolkata**



F.No. HQRPRCAPPLY00012930AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorization No. 0211003765 dated 31/01/2023.

Applicant Statement: We have been authorized for 1,50,000.00 grams of Gold Bars under the Advance Authorization for export of 1,62,818.00 grams of Plain Gold Jewellery to overseas buyers. We are hereby another applying for Import extension for atleast upto 10-07-2025 from the date of application for achieve the Import quantity with subsequently export.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.42 **M/s. Permashwar Fashions Impex Private Limited, Mumbai**

F.No. HQRPRCAPPLY00013017AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Bills in different Authorization against Advance Authorization No. 0311007604 dated 10/10/2021.

Applicant Statement: From the total qty imported, we have exported part and paid import duty with interest for balance qty. But for the qty exported, we are not meeting the criteria as per formula defined in PN 174 dt. 15.04 2009. How can we pay additional import duty on raw material based on formula defined in PN 174 dt. 15.04 2009. We require relaxation from this as we have exported the goods utilizing the imported RM. We are enclosing herewith statement of exports, imports, and statement as per PN 174, for your reference.

Decision: The Committee examined the justification made by the applicant. As the facts were not clear it decided to seek a detailed report from RA, Mumbai. Applicant may also make a more detailed representation, attaching copies of correspondence.

(Action: Applicant/ RA Mumbai)

Case No.43 **M/s. Mane Kancor Ingredients Private Limited, Kochi**

F.No. HQRPRCAPPLY00013018AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Relaxation of Para 4.12 (iii) against AA No.1010059914 20.03.2018.

Applicant Statement: An advance authorization number 1010059914 dated 20.03.2018 was granted to us for the import of Turmeric, categorized as No-Norms, with norms determined by Spices Board sample testing. We have fulfilled the export obligation for this license, and the EODC (Export Obligation Discharge Certificate) was issued to us in 2021. During the CRA audit at Customs House, Kochi, an objection was raised that out of 538.91 MT imported, only 360.521 MTs were utilized as reflecting in the shipping bills, leaving a balance of 178.389 MTs unutilized. In this connection, CRA has pointed that we haven't met the requirements outlined in Para 4.12 (iii), and as a result, DGFT Cochin, following CRA's guidance, is requiring us to pay a significant amount of duty, approximately 67 Lakhs, along with interest, which totals around 1.30 Crores. In this regard, we hereby confirm and declare that we have fulfilled the export obligation and have utilized the entire quantity of imported material. The incorrect consumption recorded in the shipping bills was a result of a clerical error that occurred after the Spices Board revisited the yield calculation, which was initially on higher side, causing a mistake in the printed consumption details. The error was inadvertent, as the revised norms were not correctly reflected in our internal SAP system due to an oversight by the dealing staff. We acknowledge that this was a human error, and we respectfully request that you consider this with a lenient view, granting us a special exemption from the applicability of Para 4.12 (iii) for this license, and sparing us from paying the substantial amount of 1.30 Crores. A detailed submission and prayers along with the relevant facts of the case are attached for your kind consideration and review.

Decision: The Committee examined the justification made by the applicant and discussed the matter at length and it decided to seek a report from RA, Cochin.

(Action: Applicant/ RA Cochin)

Case No.44 M/s. Sterlite Technologies Limited, Mumbai

F.No. HQRPRCAPPLY00013054AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Request for amendment in Advance Authorization No. 0311015588 dated 16.06.2022.

Applicant Statement: We hold an advance authorization under the Self Ratification Scheme and have successfully completed our export obligations within the stipulated Export Obligation Period (EOP). However, we are facing challenges in closing this authorization due to compliance with the pre-import conditions outlined in Para 4.07A of the scheme. Given that we are unable to meet the pre-import conditions for few shipments, we hereby submit our application to relax the policy provisions and convert our licence from the Self Ratification Scheme to Self-Declared Authorization as per Para 4.07 of the Handbook of Procedures (HBP). We have enclosed the following documents to support our application: a. Copy of Advance Licence b. Statement of Import and Export c. Declaration: We submit a

declaration in accordance with Para 4.07 of HBP and Trade Notice No. 1/AM2000 dated 07.04.1999, affirming our commitment to pay customs duty and interest should the norms be rejected or reduced against this Advance Licence. Precedents Similar requests have been positively considered in previous meetings, as detailed below 1 . M/s Gulf Oil Lubricants India Ltd -Approval for conversion of advance authorization no 0311000825 under Para 4.07 for regularization purposes. - 12/AM24 held on 03.08.2023 2. Laxmi Organic Industries Limited-Approval for advance authorization no 0311008817 under Para 4.07 for regularization purposes.-01/AM25 held on 04.04.2024 About Us We, M/s Sterlite Technologies Limited, are recognized as a Star Export House, specializing in the export of Fibre Cable from India, with annual exports amounting to approximately 3500 crores. Prayer We kindly request that you relax the policy provisions and amend our licence type from Self Ratification Scheme to Self-Declared Authorization, as this change will exempt us from pre-import conditions applicable under the current scheme We are willing to provide any further information required by the committee to facilitate our request.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to allow conversion of application from para 4.07A to 4.07(self-declaration). RA may refer to the concerned Norms Committee for needful. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ Norms Committee)

Case No.45 M/s. Sterlite Technologies Limited, Mumbai

F.No. HQRPRCAPPLY00013053AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Request for amendment in Advance Authorization No. 0311015693 dated 21.06.2022.

Applicant Statement: We hold an advance Authorization under the Self Ratification Scheme and have successfully completed our export obligations within the stipulated Export Obligation Period (EOP). However, we are facing challenges in closing this Authorization due to compliance with the pre-import conditions outlined in Para 4.07A of the scheme. Given that we are unable to meet the pre-import conditions for few shipments, we hereby submit our application to relax the policy provisions and convert our licence from the Self Ratification Scheme to Self-Declared Authorization as per Para 4.07 of the Handbook of Procedures (HBP). We have enclosed the following documents to support our application: a. Copy of Advance Licence b. Statement of Import and Export c. Declaration: We submit a declaration in accordance with Para 4.07 of HBP and Trade Notice No. 1/AM2000 dated 07.04.1999, affirming our commitment to pay customs duty and interest should the norms be rejected or reduced against this Advance Licence. Precedents Similar requests have been positively considered in previous meetings, as detailed below 1 . M/s Gulf Oil Lubricants India Ltd -Approval for conversion of advance

Authorization no 0311000825 under Para 4.07 for regularisation purposes. - 12/AM24 held on 03.08.2023 2. Laxmi Organic Industries Limited-Approval for advance Authorization no 0311008817 under Para 4.07 for regularisation purposes.-01/AM25 held on 04.04.2024 About Us We, M/s Sterlite Technologies Limited, are recognized as a Star Export House, specializing in the export of Fibre Cable from India, with annual exports amounting to approximately 3500 crores. Prayer We kindly request that you relax the policy provisions and amend our licence type from Self Ratification Scheme to Self-Declared Authorization, as this change will exempt us from pre-import conditions applicable under the current scheme We are willing to provide any further information required by the committee to facilitate our request.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to allow conversion of application from para 4.07A to 4.07(self-declaration). RA may refer to the concerned Norms Committee for needful. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ Norms Committee)

Case No.46 **M/s. P K Enterprises, Uttar Pradesh**

F.No. HQRPRCAPPLY00013060AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Third Party Exports against EPCG Authorization No. 0530170643 dated 23/06/2017.

This is a review case of PRC Meeting No.09AM25 held on 26.06.2024 (Case No.15) wherein Committee rejects the case.

Applicant Statement: We are a proprietorship firm, M/S P.K. Enterprises, engaged in the manufacturing of corrugated boxes. To meet the international quality standards, we imported capital goods and obtained EPCG License no. 0530170643, dated 23.06.2017, with a duty saved amount of Rs 18,41,215/-. The export obligation associated with this license is Rs 1,10,47,290/-. 2) We wish to highlight that the firm has already fulfilled its export obligation in the first block during FY 18-19 and FY 19-20, amounting to Rs 92,55,319 (83.77% of the total export obligation) through third-party exports as defined under Chapter 9 of the FTP 2015-2020. However, the CLA, Delhi, and subsequently the EPCG Committee, have classified these sales as domestic sales, as stated in the Minutes of the 6th EPCG Committee Meeting (AM-23) dated 03.08.2022. The Policy Relaxation Committee also rejected our case, without citing any cogent reasons. 3) We humbly submit that the Competent Authorities in their decisions have missed out some crucial aspects that all the sales that my firm has made to the third party (m/s Complete Surveying Technologies) is only for the purpose of exports. The corrugated boxes that were supplied to the third party were made to order with proprietary design and markings being provided by the importer. The designs and

the conditions mentioned on the boxes were specific to the export order and the same can be verified from relevant records. 4) It is further submitted that the Foreign Trade Policy permits exports through third parties. An EPCG Authorization holder is also allowed to export either directly or through third parties. However, when fulfilling export obligations, exports through third parties by EPCG Authorization holders are subject to specific conditions as outlined under Paragraph 5.10 of Handbook of Procedures (hereinafter referred to as 'HOP') issued by DGFT for the period 1st April 2015 to 31st March 2020 vide public notice no. 01/2015-20 dated 1st April 2015 5) It is pertinent to mention that we have fulfilled all the conditions as enumerated under 5.10 of the HOP and the company remains available for any verification that the Competent Authority may deem fit. 6) It is further stated that the sales have been used for exports is explicit from the fact that each invoice raised by the company to its Client M/S Complete Surveying Technology bears the details of the products supplied (corrugated boxes) and also the EPCG License Number 05301760643. Similarly, all the shipping bills filed by M/S Complete Surveying Technology for exports has mentioned the company's name 'P.K. Enterprises' as third-party supporting manufacturer and EPCG License no. 05301760643. 7) These documents when read as per the conditions prescribed under paragraph 5.10 of the HOP makes it ample clear that the material supplied by the company is for the sole purpose of exports. In order to substantiate our claims, the following statements are attached for your ready reference: 1. Detailed statements of Shipping bills mentioning our firm as third-party supporting manufacturer and our EPCG License no. which were used for third party exports including EBRC 2. Details of our invoices to our clients mentioning our EPCG License no. 3. Details of Shipping bills used against each of our invoices which will establish a clear trail of third-party exports being facilitated. 4. Calculation of EO against our EPCG License 10) Therefore, we request the Authority that a prompt and fair decision be made in this matter and we humbly request your good office to kindly grant the Export Obligation Discharge Certificate since the company has fulfilled its export obligation and our exports meet all the requirements and conditions mentioned in the Handbook of Procedures. 11) Should the Authority require any additional documents/information, we remain available to provide the same.

Decision: Case is withdrawn as already taken up earlier in PH. This application stands closed.

(Action: Applicant)

Case No.47 M/s. Numakers Asia Llp, Surat

F.No. HQRPRCAPPLY00013138AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Norms Fixation against Advance Authorization No. 5211001887 dated 18/01/2022.

Applicant Statement: We have applied for Advance Authorization no 5211001887 dt.18/01/2022 as per para 4.07 of FTP but our application was

rejected due to non compliance. Than after we have applied another AA No. 5211003770 dt. 15/12/2022 same or similar import items and norms was approved by Norms Committee as per attachment.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to relax the provisions of Para 4.17 of HBP and refer to the concerned Norms Committee for the grounds as stated (not responding to DL) for needful, provided it is a first application/first Review.

(Action: Applicant/ Norms Committee)

Case No. 48 **M/s. Powercore Industries India Private Limited,**
Bangalore

F.No. HQRPRCAPPLY00013023AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Relaxation in Policy for claiming MEIS on time bared shipping bills due to non Generation of BRC by the bank in spite of timely realization.

Applicant Statement: Relaxation in Policy for claiming MEIS on time bared shipping bills due to non Generation of BRC by the bank in spite of timely realization. We are Manufacturer Exporter from Karnataka, India. We have exported the goods to Foreign buyers and we timely received the payments from our buyers against below given shipping Bills: SL. NO. SHIPPING BILL S.B. DATE PORT LEO DATE EXPORT SHIPPING MEIS NUMBER PAYMENT BILL FOB (Rs.) VALUE 2% REALISED ON ON FOB 1 4188038 31.07.2020 INNSA1 02.08.2020 17.08.2020 12554962 251099 2 4588795 20.08.2020 INWFD6 21.08.2020 20.08.2020 3037647 60752 3 5060589 09.09.2020 INMAA1 10.09.2020 21.09.2020 2688180 53764 4 5584310 01.10.2020 INWFD6 03.10.2020 18.02.2021 5772867 115457 5 6012693 21.10.2020 INWFD6 21.10.2020 21.09.2020 252431 5049 6 6066666 23.10.2020 INNSA1 24.10.2020 18.01.2021 6341958 126839 7 6537304 12.11.2020 INNSA1 13.11.2020 17.08.2020 12846405 256928 8 6944628 03.12.2020 INNSA1 03.12.2020 18.01.2021 6427575 128551 9 7111715 10.12.2020 INMAA1 21.12.2020 28.04.2020 7111700 142234 10 8475082 08.02.2021 INWFD6 08.02.2021 16.04.2021 9000 180 11 9190146 08.03.2021 INNSA1 08.03.2021 22.03.2021 1783350 35667 12 9325994 13.03.2021 INNSA1 13.03.2021 16.04.2021 3245050 64901 TOTAL 1241421 We have provided the all-exports documents along with statement showing realization data and FIRC data to BANK. Due to their internal reasons, they took long time to upload The e-brc?s in DGFT portal. Hence, we are not able to apply for the MEIS Script within time (now with the MEIS Scheme being replace by RoDTEP). we are submitting herewith above shipping bills along with e-brc's. We request you (sir) to kindly allow MEIS claims against above mentioned time barred Shipping bills. We shall be grateful to you for accepting our request.

Decision: The Committee examined the statement made by the applicant and discussed the matter at length and it decided to refer the case to PC-3 division for

comments.

(Action: Applicant/ PC-3)

Case No.49 M/s. B Fouress Private Limited, Bengaluru

F.No. HQRPRCAPPLY00012178AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Waiver of Procedural requirement as per HBP against Advance Authorization No. 0710061697 dated 15/12/2008.

This is a deferred case of Meeting No.23 AM25 held on 31.12.2024 and 14.01.2025, CaseNo.49.

Applicant Statement: We are engaged in establishment of hydro power plant. The Company has undertaken various hydro power plant projects in India and Abroad. The Company is currently undertaking hydro power plant projects which involves export of required equipment, machineries, etc. to various countries across the world. We have availed a total of 19 advance licenses from DGFT Bangalore, the list of all the 19 advance license is attached herewith as Annexure. We have already closed 12 Advance license and 7 are in process for redemption. Out of all the remaining advance license pending closure, only Advance license No. 0710061697 is pending due to procedural noncompliance. With regards to Advance license No. 0710061697, Dated 15.12.2008, we are therefore requesting your goodself to kindly provide us relief for the following: a) Re-fixation of Value Addition We would like to inform your goodself that we have incorrectly fixed the whole project value i.e. INR 44,10,90,000 as Export obligation at the time of obtaining the Advance License which is 17 times of the import value of the product i.e. 2,48,96,696. The value addition details are provided below for your reference: Particulars Amount in INR Total Import Value 2,48,96,696 Total Export Value 4,49,07,432 Value Addition in % 80.38% With regards to the above import, the actual export obligation should have been 4,49,07,432. The details of the products imported, the product manufactured with technical description are attached herewith for your reference as Annexure. Accordingly, we request you to kindly amend the export obligation to 4,49,07,432 instead of INR 44,10,90,000. b) Condone the procedural lapse of not mentioning Advance License number in the Shipping bills We would like to inform your goodself that we had obtained the Advance license for the export of Hydro power plant to Turkey. We have manufactured and exported the required product as per the advance license. However, at the time of shipment, the advance license number was not reflecting in the Customs portal due to which we couldn't mention the Advance license number on the shipping bill. Given that the export was a project export, we had to export all the hydro project related items including the items manufactured using the imported items under advance license. Accordingly, we could not wait for the customs system to get rectified to reflect the advance license number in the shipping bill due to the urgency of the export of the total project. We would further like to inform your goodself that for the above shipments, we did not claim duty drawback as the items exported belonged to the advance license. Hence, the

shipping bills are free shipping bills and not a duty drawback shipping bills. In order to substantiate that the above mentioned shipments are under advance license. We are attaching herewith as Annexures the following: i) Invoices where license number is mentioned; ii) Contract copy of the project; and iii) Letter from the Turkish buyer that the hydro power plant has been completed by the Company. Accordingly, based on the above documents proof, we request your goodself to kindly consider that the shipping bill has been under the advance license itself and condone the procedural lapse of not mentioning the license number at the time of export in the shipping bill. We will be happy to provide any further clarifications or documents as may be required by your goodself.

Earlier the Committee decided to defer the case and ask the applicant to provide the details whether input material was imported or domestically procured. In their reply the applicant has informed that the total project value was Rs.44,10,90,00/-, imported material as per advance license was of Rs.2,19,42,585/- and total value of domestically procured materials was Rs.22,13,08,368/-. The total value of imported material is less than 10% of the total material cost.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed consideration of the six shipping bills in which the Advance Authorisation No. 0710061697 was not mentioned for the purpose of fulfilment of export obligation pertaining to export of hydro power plant to Turkey subject to the condition that the shipping bills taken into consideration should be EP Copy. For correction of the value of the export obligation, the firm is permitted to approach the RA which may examine the documents and then do the needful.

The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Bengaluru)

Case No.50 **M/s. Glenmark Pharmaceuticals Limited, Mumbai**

F.No. HQRPRCAPPLY00013061AM25

Meeting No. 28AM25 held on 18.03.2025

Subject: Request to Rectify Description of Export Product with Import details as requested in attached letter against Advance Authorization No. 0310838214 dated 11/09/2020.

This is a review case of PRC Meeting No.16AM25 held on 20.09.2024 (Case No.21) wherein Committee decided to refer the issue to the concerned Norms Committee (NC-3) for resolution of the difficulty on account of differing pack sizes. The firm shall approach NC-3 within 30 days from the date of uploading of the minutes of meeting.

Applicant Statement: We would like to Thanks for considering our request for

addition of Two Export product (Different Pack Size) in meeting No. NC/3/MEET/DEC/202425/12 Dt.10.12.2024, Earlier which was not mentioned in Advance License for Regularization & Closure of Advance Licence. Due to oversight, in our request letter we have wrongly mentioned the Description of Export / Import product as follows :-

S.No	Export Description	Qty.	S.No.	Import items	Qty.
5	Clindamycin & Benzoyl Peroxide Gel 1% / 5% (Pack Size 30 gm)	1 Number Pack	1.	Clindamycin Phosphate USP	315 mg/pack
			2.	Hydrous Benzoyl Peroxide USP	1575 mg/pack
6	Clindamycin & Benzoyl Peroxide Gel 1% / 5% (Pack Size 60 gm)	1 Number Pack	1.	Clindamycin Phosphate USP	630 mg/pack
			2.	Hydrous Benzoyl Peroxide USP	3150 mg/pack

The above export description was not mentioned in 32 Nos. of S/Bills and the correct export description was Clindamycin Phosphate Gel 1% and which contains only one import item Clindamycin Phosphate USP.

So we hereby humbly request you good office, kindly rectify the Norms issue for addition as export product in Meeting No. NC/3/MEET/DEC/202425/12 Dt.10.12.2024 as follows :-

S.No	Export Description	Qty.	S.No.	Import items	Qty.
5	Clindamycin Phosphate Gel 1% (Pack Size 30 gm)	1 Number Pack	1.	Clindamycin Phosphate USP	315 mg/pack
6	Clindamycin Phosphate Gel 1% (Pack Size 60 gm)	1 Number Pack	1.	Clindamycin Phosphate USP	630 mg/pack

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for examination and resolution.

(Action: Applicant/ Norms Committee)

Case No.51 **M/s. Radical Solar Private Limited, Delhi**

F.No. HQREPCGPRAPP00000406AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 0530164954 dated 19/05/2015.

Applicant Statement: We are a small MSME unit having ventured out in the manufacturing of solar panels in 2015. For manufacturing, we had imported equipment for making solar panels, and had also taken an EPCG Authorization with a duty saved amount utilization of Rs.43,50,394/- (Annexure-1) We installed

the equipment in early 2016 and started production soon after. However, after some time, we realized that while our machinery was capable of producing 3 busbar solar panels, the market had started offering 4 busbar and 5 busbar solar panels which offered higher efficiency at lower costs. There were further changes in the technology of the cell itself which provided further improvement in the efficiency and costs of the panels. (A study on the changing technology and the trends of the market is enclosed for your ready reference -Annexure-2) These rapid changes in the technology disrupted the industry and the market. Since our plant was already installed, we had no choice but to produce the older technology 3 busbar solar panels and sell the same at lower price. Being a small MSME we could not afford to discard the old plant and invest in a new one due to lack of funds. This resulted in business becoming non-profitable. The export market also was preferring the newer technology panels. Though in the meantime we have got some positive responses from a couple of African countries for some trial exports. We request the EPCG Committee to give us an extension in EOP of 2 years, during which we will try to export. Alternatively we request to waive off the interest payable on the duty (as was also available in the Amnesty scheme of 2023) so we can pay the duty and close the Authorization. (Since our Authorization was issued on 19.05.2015 only a few months after 31st March 2015 till which date the Amnesty scheme was eligible, we could not avail of the same).

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 0530164954 dated 19.05.2015 for a further period of 1 year from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA Delhi)

Case No.52 **M/s. Sri Bhagyalakshmi Enterprises, Bangalore**

F.No. HQREPCGPRAPP00000392AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 0730012649 dated 26/08/2013.

Applicant Statement: As informed in the decision, we had approached RA Bangalore and applied for EOP Extension as per Public Notice No-53 dated 20.1.2023 and we were granted the extension from 26.08.2021 to 26.02.2023. However, during the period when the application was submitted online to the EPCG Committee and till the extended period i.e. 26.02.2023, customs Authority didn't allow us to incorporate the EPCG License number in the Third Party export Shipping Bills. If the decision could have been granted without lapse of 07 month period, we would have completed the export obligation as promised by us in the request letter submitted for earlier extension. However, we have completed the Export Obligation Beyond the Extended date along with enhanced EO to the extent of 5% as per the Public Notice No-53 dated 20.1.2023 as per the

table shown below. We have submitted the EODC application online bearing file no 07EEEEPC01192AM25 Dated 03/06/2024. Copy of the application attached. In light of the above, we humbly pray the honorable chairman of the EPCG Committee and respected members to grant us the additional EOP Extension from 26.02.2023 to 26.02.2024 in order to regularize the exports made beyond the extended period. As shown in the request letter table.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 0730012649 dated 26.08.2013 for a further period up to 28.02.2024 for regularisation purpose only subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Bengaluru)

Case No.53 M/s. Elete Biotech Private Limited, Uttar Pradesh

F.No. HQRPRCAPPLY00000302AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Request to apply MEIS for the year 2022-23

Applicant Statement: We would like to apply MEIS for the year 2022-23, therefore, we request you to kindly grant us PRC approval. We are applying MEIS for the first time. Your prompt approval in this matter shall be highly appreciated. We are applying for the first time therefore you are requested to grant us policy relaxation approval.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.54 M/s. Soluble Silicates Private Limited, Kolkata

F.No. HQRPRCAPPLY00013137AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Waiver of Procedural requirement as per HBP against Advance Authorization No. 0210208159 dated 19/01/2018, 0210208834 dated 05/12/2018, 0210209222 dated 04/06/2019.

Applicant Statement: Detailed facts of the case for clubbing of 3 AAs. Captioned

3 Nos. AA were issued from Addl.DGFT Kolkata for export – import performance against the individual authorizations and EOP status of the licenses is as below :-

AA No, & Date	CIF value (US\$)	FOB(US\$)	Original EOP	1 st EOP	2 nd EOP	
0210208159 dt 19.01.18	430200	540000	19.07.2019	19.01.2020	N.A.	
0210208834 dt 05.12.18	142300	165000	05.06.2020	N.A.	N.A.	
0210209222 dt.04.06.19	401520	465763	04.06.2021	N.A.	N.A.	

From the above table it is established that the last export under process of clubbing should have been performed within 04.06.2021 being the EOP expiry of AA No.0210209222. Further reference may be made to the individual export – import statement (Annexure “B”, “C” & “D” at Sl. 2.2, 2.3 & 2.4 above.) wherefrom it is evidence that the last export has been made vide S/Bill No.6694713 dt 22.11.2020 which is well within the required time frame as provided by HBP Para 4.38 (vii).

Details of import were seen.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.55

M/s. Pioneer Stationery Private Limited, Mumbai

F.No. HQRPRCAPPLY00013136AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Request to allow Amendment (enhancement) in CIF value of DFIA Transferability Licence after registration and partly used for import against DFIA Authorization No. 0311029397 dated 31.07.2024.

Applicant Statement: Transferable DFIA Licence No. 0311029397 dated 31.07.2024 Dear Sir, With reference to above subject, kindly note that due to typographical error we had erroneously stated lower the total CIF values of import in USD and INR against Sl. No. 1st & 8th import items in our DFIA Transferability application. As the option to apply for amendment of DFIA Licence is not available in DGFT's online portal, you are requested to enhance the CIF values manually in your systems and issue a Amendment letter addressed to us and customs (Amendment detail showing as annexure A) We have transferred the said DFIA in favor of our transferee and the final transferee importer has partly used the said DFIA, copy of ledger balance as per customs attached. Enclosed below documents: 1. Online copy of Transferable DFIA Licence No. 0311029397

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Sanjay

Dt.31.07.2024 2. Revised ANF 4G 3. Statement showing realized FOB value of Shipping bills. 4. Bifurcation statement of shipping bills. 5. Revised Bifurcation statement showing Import against Export items 6. Manually corrected hardcopy for DFIA Transferability application. We request you to enhance the CIF value on the licence at earliest as above.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.56 **M/s. De Diamond Electric India Private Limited, Rewari**

F.No. HQRPRCAPPLY00013135AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Request for regularization of 3 days delay of pre-registration of CHIMS and NFMIMS required as per DGFT Notification No. 26/2015-20 dated 10.08.2022 & Notification No. 05/2015-20 dated 10.05.2021 for import of Flat spring B(Part of Ignition coil) vide BOE No. 6294903 dated 23.10.2024.

Applicant Statement: We, M/s DE Diamond Electric India Private Limited (IEC 0507048172) having our office at Plot No. 38, Sector 5, Growth Tower, Dist. Rewari HSIIDC Bawal 123501 imported goods Flat spring B vide Bill of Entry No. 6294903 dated 23.10.2024. 2. It is brought to your kind notice that in respect of consignment imported vide B/E No. 6294903 dt. 23.10.2024, the customs authorities have brought to our notice that as per DGFT Notification No. 26/2015-20 dt 10.08.2022 & Notification No. 05/2015-20 dt.10.05.2021, subject imported goods require pre-registration of NFMIMS and CHIMS from DGFT. 3. In view of the above we have registered the said Bill of Entry No. 6294903 dated 23.10.2024 for NFMIMS and CHIMS vide NFMIMS registration No. MIN202100489041 & CHIMS registration No. MEI202100757481 both dated 28.10.2024, however with a delay of 3 days. 4. Since this is a bonafides mistake please regularize the same as in a similar case of M/s Firmenich Acromatics Production India Ltd. for SIMS registration under Bill of Entry No. 594581 dated 04.12.2019 the delay of 15 days was regularized by your good office vide decision dated 04.02.2020. Hence, it is kindly requested that the regularization of delay of 3 days may be please allowed.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that it is not a PRC matter.

(Action: Applicant)

Case No.57 **M/s. Clean Science and Technology Limited, Pune**

F.No. HQRPRCAPPLY00013134AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Closure of Authorizations against Advance Authorization No. 3110067449 dated 20/06/2019

Applicant Statement: We had been issued Advance Authorization No.3110067449 dt.20.06.2019 under self-Declaration scheme. We had completed the Deemed export within stipulated export Obligation period and Application for Redemption was submitted to Regional Authority for Redemption R.A. has raised deficiency that since we did not mention the exempted material in the Invoice as required under para 4.12 of FTP. In spite of regular export & realization of amount our authorization cannot be closed due this issue. Hence, we are submitting certificate of consumption of Exempted inputs certified by concern GST department. May be accepted instead of Invoice duly declared exempted material and close of Advance Authorization by way of relaxation.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and decided to defer the case.

(Action: Applicant)

Case No.58 **M/s. Clean Science and Technology Limited, Pune**

F.No. HQRPRCAPPLY00013133AM25

Meeting No.28AM25 held on 18.03.2025

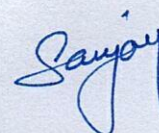
Subject: Closure of Authorizations against Advance Authorization No. 3110067673 dated 06/02/2020.

Applicant Statement: We had been issued Advance Authorization No.3110067673 dt.06.02.2020 under self-Declaration scheme. We had completed the Deemed export within stipulated export Obligation period and Application for Redemption was submitted to Regional Authority for Redemption R.A. has raised deficiency that since we did not mention the exempted material in the Invoice as required under para 4.12 of FTP. In spite of regular export & realization of amount our authorization cannot be closed due this issue. Hence, we are submitting certificate of consumption of Exempted inputs certified by concern GST department. May be accepted instead of Invoice duly declared exempted material and close of Advance Authorization by way of relaxation.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and decided to defer the case.

(Action: Applicant)

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Case No.59

M/s. PMEA Solar Tech Solutions Limited, Nashik

F.No. HQRPRCAPPLY00013146AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Extension of EOP against Advance Authorization No. 3110067458 dated 28/06/2019.

This is a review case of PRC Meeting No.29AM23 held on 16.01.2023 wherein Committee rejects the case.

Applicant Statement: We have obtained subject License but Due to cancelled specific Dia export order we are unable to Export such Dia Therefore we request you to please allow us extension now we have export in hand. We will complete export obligation within six months and close the case. Kindly request you to please give us extension from the date of Endorsement

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.60

M/s. Pashupati Sulzfab, Kolhapur

F.No. HQREPCGPRAPP00000415AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Request for Waiver of Export Obligation against EPCG Authorization No. 3130006560 dated 04/05/2012.

Applicant Statement: Request for Waiver of Export Obligation against EPCG Authorization Dear Sir/Madam, With reference to the above subject, we wish to inform you that a devastating fire occurred in our factory and adjoining three units on 11th July 2017. Unfortunately, the machinery imported under the EPCG Authorization was completely destroyed in this incident. As a result, fulfilling the export obligation under the authorization is no longer feasible. We, therefore, request you to kindly consider our case sympathetically and grant us a waiver of the export obligation. We also request the closure of the case at your end without requiring any refund of duty. To substantiate our request, we are enclosing the following documents for your kind perusal: 1. Fire Brigade Report. 2. Insurance Company's Claim Approval Letter 3. Photographs and Newspaper Cuttings related to the fire incident. 4. Copy of the Police Panchnama We humbly request your understanding of the significant loss of assets (machinery) that has made production impossible. We are hopeful for your favorable consideration and an expedited resolution of the matter.

Decision: The Committee went through the statements made by the firm and

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discussed the matter at length. In view of the rising number of cases of this nature, the Committee observed that EPCG Authorisation holders should take insurance to protect themselves from unforeseen calamities like fire to settle their liabilities. Committee observed that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.61 **M/s. Big Box Containers Private Limited, Ahmedabad**

F.No. HQRPRCAPPLY00000834AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Exemption from AEP against EPCG Authorization No. 0830008821 dated 06/10/2016, 0830009841 dated 25/07/2017.

Applicant Statement: We suffered a TOTAL LOSS of plant, Equipment and machineries along with the entire raw materials in a devastating fire incident that happened on 28.04.2019. In this incident we have lost all our inventory, the imported capital goods, equipment, furniture, fittings and the entire factory building. This has created a grave situation for us to comply with several procedural aspects. We had four EPCG authorizations falling under almost similar periods. Chronologically the date of authorizations are 07.06.2016, 14.07.2016, 06.10.2016 and 25.07.2017, out of which the first two authorizations are closed. We used the FIFO method which helped us to complete two authorizations. RA, Ahmedabad has issued EODC for Both. We were unable to fulfill the export obligation under EPCG License No. 0830008821 Dt. 06.10.2016 and 0830009841 Dt. 25.07.2017. We are submitting herewith the export obligation statement for EODC, which shows that we have fulfilled the export obligation to the extent of Rs.4,36,06,822.00 within the 1st Block (4 Years) excluding the Average Export Performance (AEP). The rest remains unfulfilled, both the EPCG Licenses. The total export obligation excluding AEP is Rs.6,54,870.00 (EPCG License No-0830009841 Dt. 25.07.2017) and Rs.3,39,91,920.00 (EPCG License No. 0830008821 Dt. 06.10.2016) amounting to Rs.3,46,46,790.00. It is very clear from the statement submitted by us that the total export obligation of two Authorizations is well below the export obligation achieved. Export Obligation imposed Rs.3,46,46,790.00 Export Obligation Achieved Rs.4,36,06,822.00 Due to the TOTAL LOSS of the unit in the fire, we could not fulfill the AEP more than Rs.89,60,032.00. Hope you will appreciate our efforts to fulfill the AEP to the extent of just below Rs.90.00 Lacs. As per policy the products which are meant for export should have to be manufactured by using the capital goods under the authorization. This too has put us in a great dilemma in accounting for AEP and special export obligation which we felt that we might approach your office for relaxation to exempt AEP and except EO as the fulfillment by considering the statement of export submitted by us. It has created a financial vacuum. Financially also we have become very weak after the devastating fire incident. We found ourselves between Devil and Sea. Barring these two EPCG Authorizations, we have no outstanding EPCG Authorizations. Had this fire not happened we would have fulfilled the stipulated EO including AEP. We have never

been debarred nor our operations have been cancelled so far by any of the government authorities. Considering our genuine track record and the current grave situation kindly EXEMPT us from the liability of fulfillment of export obligation on AEP terms.

Comments of EPCG Section were seen.

Decision: The Committee went through the statements made by the firm and discussed the matter at length. In view of the rising number of cases of this nature, the Committee observed that EPCG Authorisation holders should take insurance to protect themselves from unforeseen calamities like fire to settle their liabilities. Committee observed that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.62 M/s. Shivalik Bimetal Controls Ltd, Solan

F.No. HQRPRCAPPLY00013115AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Extension of EOP against Advance Authorization No. 0511013999 dated 02/08/2022.

Applicant Statement: We have been issued Advance Authorization No. 0511013999, dated 02.08.2022, for the export of Thermostatic Bimetal/Trimetal Strips against orders and projected demand from our global customers. The production of these strips requires highly specialized and precision-driven manufacturing processes. Additionally, the raw materials used specific Nickel/Iron (Ni/Fe) alloys are not manufactured in India and are supplied by only a few global manufacturers (approximately 5?6 worldwide). These materials are produced exclusively against our customized orders, adhering to precise technical specifications. Given the extended lead time for manufacturing and shipment via sea freight, we must place procurement orders at least 3?4 months in advance. Moreover, considering a minimum transit time of two months, we are required to maintain an inventory buffer of at least two months to ensure uninterrupted supply and fulfillment of global customer demand. Over the past year, the global economy has been significantly impacted by multiple geopolitical and economic disruptions, including the Russia-Ukraine conflict, China's economic policies, and the Israel-Gaza conflict. These factors have contributed to a recessionary environment, leading to order deferments and realignment of delivery schedules. Consequently, we were unable to fulfill our export obligations under the aforesaid Advance License within the originally stipulated timeframe.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511013999 dated 02.08.2022 for a further period of 6 months subject to payment of composition fees as per policy provisions. The firm shall approach RA

concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA Delhi)

Case No.63 M/s. Shree Fashions, Maharashtra

F.No. HQREPCGPRAPP00000441AM25

Meeting No.28AM25 held on 18.03.2025

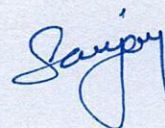
Subject: Extension of Total EO Period against EPCG Authorization No. 0330039804 dated 22/09/2014.

Applicant Statement: We are enclosing herewith copy of the above licence and request you to extend 1st block of 4 years by condoning the delay in approaching you in your office for extension for which we are enclosing herewith 2% composition fees on duty saved amount equal to unfulfilled portion of EO of the 1st block of 4 years for the above EPCG licence. Calculation of 1st block extension:- Duty Saved Utilized value = Rs. 13,33,701.00 50% of Duty Saved Utilized value = Rs. 6,66,850.50 2% of Rs. 6,66,850.50 = Rs. 13,337.01 We shall pay E-Challan of Rs. 13,337.01 as 2% composition fees for 1st block extension. We shall pay E-Challan of Rs. 15,000/- (E-CHALLAN ENCLSOED) for Onetime condonation of time period in respect of obtaining block-wise extension in Export Obligation period under EPCG Scheme as per P.N 35/2015-20. Our request: With reference to the above, we would like to inform you that we have been issued the aforesaid EPCG authorization from Additional DGFT, Mumbai. The said license was valid till 22.09.2020. We imported the capital goods under EPCG considering very good export market. We failed to fulfill our export obligation because of two very specific reasons:- 1. Due to Covid19, all the markets were hampered, we lost more than 3 years i.e. from march 2020 to December 2022. All our manufacturing efforts came to halt because of exodus of labour to their native places. We could garner the migrant labourers exactly in January 2022 and started again. It is not, that we did not manufacture in these two years. But these were only for local market and not for export market because expert laborers were not there. 2. 2nd reasons is the issuance of Policy Circular no. 22/29.03.2019 due to which our 3rd party exports could not take off. Because of the above two reasons, we request you to grant us a minimum of 6 months from the date of endorsement to fulfill our export obligation. During the closure of two years the machines became rusted and had to be refurbished which also took quite some time. Even the addition of PN No. 53 the validity is such that we will not be able to produce and ship the goods. We need at least 6 months from the date of endorsement of EOP extension.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

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Case No.64

M/s. Pashupati Synthetics, Kolhapur

F.No. HQREPCGPRAPP00000414AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Request for Waiver of Export Obligation against EPCG Authorization No. 3130006556 dated 02/05/2012.

Applicant Statement: With reference to the above subject, we wish to inform you that a devastating fire occurred in our factory and adjoining three units on 11th July 2017. Unfortunately, the machinery imported under the EPCG Authorization was completely destroyed in this incident. As a result, fulfilling the export obligation under the authorization is no longer feasible. We, therefore, request you to kindly consider our case sympathetically and grant us a waiver of the export obligation. We also request the closure of the case at your end without requiring any refund of duty. To substantiate our request, we are enclosing the following documents for your kind perusal: 1. Fire Brigade Report. 2. Insurance Company's Claim Approval Letter 3. Photographs and Newspaper Cuttings related to the fire incident. 4. Copy of the Police Panchnama We humbly request your understanding of the significant loss of assets (machinery) that has made production impossible.

Comments of PC5 were seen.

Decision: The Committee went through the statements made by the firm and discussed the matter at length. In view of the rising number of cases of this nature, the Committee observed that EPCG Authorisation holders should take insurance to protect themselves from unforeseen calamities like fire to settle their liabilities. Committee observed that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.65

M/s. JPFL Films Private Limited, Delhi

F.No. HQRPRCAPPLY00011890AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Extension of EO period against Advance Authorization No. 0511024557 dated 18/03/2024.

This is a defer case of PRC Meeting No.21AM25 held on 06.11.2024 (Case No.58) wherein Committee seek a detailed report from RA for further examination.

- **Applicant Statement:** Request for Relaxation of Export Obligation period of 180 days provided vide Noritf. No.16/2024-25 dated 06.06.2024 to original EO period of 18 months as per Advance Authorization. We have completed maximum Import before the issuance of Notf. 16 in the anticipation that EO



have to be completed in 18 months, hence, the 180 days EO period should not be applicable on Imports made on or before the said Notification date. In this connection, this is to bring to your kind notice that though the said notification dated 06.06.2024 provides that the same will come in force with immediate effect from 06.06.2024, however cla office has interpreted that the said period of 180 days shall also apply to the advance authorisations issued prior to 06.06.2024 including our advance authorisation date 18.03.2024.

Comments of RA was also seen in which it has been observed that the EOP of this advance authorisation is restricted to 180 days in terms of notification number 16 dated 06.06.2024 and the authorisation was issued on 18.03.2024 that is before the date of notification.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511024557 dated 18.03.2024 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA Delhi)

Case No.66 M/s. Adcock Ingram Limited, Bangalore

F.No. HQRPRCAPPLY00013145AM25

Meeting No.28AM25 held on 18.03.2025

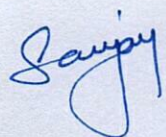
Subject: Extension of EOP against Advance Authorization No. 0711003978 dated 13/05/2022.

Applicant Statement: We were imported the input item based on the Export projection orders and it was unfortunate due to various market condition is the foreign countries; we could not complete the export obligation in time but completed entire export obligation and realized export proceeds against the same. we have to regularize the license with the total exports made against the license.

Decision: The Committee discussed the case on the basis of submission made by the applicant and in view of justification provided by the firm it decided to accede to the request and allowed EOP extension up to 31.01.2024 against Advance Authorization No. 0711003978 dated 13.05.2022 only for regularization purpose subject to payment of composition fees as per Policy provisions. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Bengaluru)

Case No.67 M/s. Adcock Ingram Limited, Bangalore



F.No. HQRPRCAPPLY00013144AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Extension of EOP against Advance Authorization No. 0710111718 dated 07/06/2017.

Applicant Statement: We were imported the input item based on the Export projection orders and it was unfortunate due to various market condition in the foreign countries; we could not complete the export obligation in time but completed entire export obligation by clubbing and realized export proceeds against the same. we have to regularize the license with the total exports made against the license.

Decision: The Committee discussed the case on the basis of submission made by the applicant and in view of justification provided by the firm it decided to accede to the request and allowed EOP extension up to 31.12.2019 against Advance Authorization No. 0710111718 dated 07.06.2017 only for regularization purpose subject to payment of composition fees as per Policy provisions. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Bengaluru)

Case No.68 **M/s. Avantika Medex Private Limited, Ahmedabad**

F.No. HQRPRCAPPLY00013143AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Grant of MEIS Claim As Per Chapter 3 Of FTP.

This is a review case of PRC Meeting No.23AM25 held on 31.12.2024 & 14.01.2025 (Case No.18) wherein Committee reject the case.

Applicant Statement: We M/s. Avantika Medex Pvt Ltd., is a leading Manufacturer exporter of the Pharmaceutical products. We would like to inform you that, We have applied BRC to the bank and submitted relevant documents to the concern banks, but due to corona pandemic we could not go physically for the follow up and matter had been pending at their end. When the window of MEIS opened the Bank do not uploaded BRCs for which we have already got the payment since long back in our Bank Account. When the BRCs uploaded by the Bank the window for MEIS is closed by the DGFT. Hence we could not apply for MEIS Claim which we are eligible for the same. Looking to the above fact, we humbly request you to please grant us for claim MEIS which we are not able to claim due to Corona and ongoing Ukrain War. Due to this, we were largely impacted and we are facing some working capital and financial crunch as well. We hereby requesting your good selves please grant us one time relaxation for this particular case. Hope, your kind positive consideration in this matter and oblige.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted

any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.69 M/s. Bosch Limited, Bangalore

F.No. HQRPRCAPPLY00013142AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Grant of pending MEIS scrips against MEIS Scrip No. 0719034970 dated 12/10/2018, 0719034570 dated 04/10/2018, 072109083214AM18 07/88/000/31400/0517/3971.

Applicant Statement: 1. File No. 07/21/090/83214/AM18 - ecom no. 07/88/000/31400/0517/3971 - claim amount Rs. 10, 44, 614/= Application was submitted on 20.09.2017 and thereafter DL received on 20.09.2017 regarding compliance under audit para raised by DG of Audit Kolkata. Reply submitted on 02.02.2018 enclosing the proof of compliance of audit query. Since then we have been following up with RA, Bangalore through mails and personal visit. Understand from RA that this file no. not reflecting in their pending list and that we represent the matter before PRC. Copy of latest communication with RA Bangalore attached for your kind perusal. 2. File No. 07/21/090/56607/AM19 ? Ecom no. 07/88/000/31400/0575/9203 - Scrip No. 0719034970 dated 12.10.2018 ? Claim amount Rs. 9,07,560/= Application was submitted on 12.10.2018. Since the scrips was not received at our end we were following up with RA through mails and personal visits. During follow up visit to RA, Bangalore on 08.01.2020, we were informed scrip was generated and not dispatched as per their dispatch records. We were asked to submit the affidavit in this regard and the same provided vide our letter dated 12.11.2020. Copy of the replies made to RA Bangalore attached for your kind perusal. Since the validity of the scrip has expired we were advised by RA to represent the matter with your goodself for granting the authorization with the validity of 3 months time. 3. File No. 07/21/090/56213/AM19 ? Ecom no. 07/88/000/31400/0574/5408 - Scrip No. 0719034570 dated 04.10.2018 ? Claim amount Rs. 4,44,786/= Application was submitted on 04.10.2018. Since the scrips was not received at our end, we were following up with RA through mails and personal visits. During follow up visit to RA, Bangalore on 08.01.2020, we were informed scrip was generated and not dispatched as per their dispatch records. We were asked to submit the affidavit in this regard and the same provided vide our letter dated 12.11.2020. Copy of the replies made to RA Bangalore attached for your kind perusal. Since the validity of the scrip has expired we were advised by RA, Bangalore to represent the matter before your goodself for granting the authorization with the validity of 3 months time.

Decision: The Committee examined the justification made by the applicant and discussed the matter at length and it decided to seek a report from RA, Bengaluru.

(Action: Applicant/ RA Bengaluru)

Case No.70 M/s. Akash Agro Industries, Gujarat

F.No. HQRPRCAPPLY00013141AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Grant of MEIS Claim Under Chapter 3 Of FTP.

Applicant Statement: We Akash Agro Industries existence in the market since 2003 a leading exporter of the psyllium seed and its different product. We have achieved 100 crores of export since consecutive last 5 years and many more to come in future roadmap. We would like to inform you that, We have applied BRC to the bank and submitted relevant documents to the concern banks, but due to corona pandemic we could not go physically for the follow up and matter had been pending at their end.

Request was not clear.

PC3 comments seen.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to refer to PC-3 for comments.

(Action: Applicant/ PC-3)

Case No.71 M/s. Akash Agro Industries, Gujarat

F.No. HQRPRCAPPLY00013131AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Grant of MEIS Claim For All Shipping Bills.

Applicant Statement: We Akash Agro Industries existence in the market since 2003 a leading exporter of the psyllium seed and its different product. We have achieved 100 crores of export since consecutive last 5 years and many more to come in future roadmap. We would like to inform you that, We have applied BRC to the bank and submitted relevant documents to the concern banks, but due to corona pandemic we could not go physically for the follow up and matter had been pending at their end.

Request was not clear.

PC3 comments seen.

Decision: The Committee examined the case on the basis of submission made by

the firm and discussed the matter at length and decided to refer to PC-3 for comments.

(Action: Applicant/ PC-3)

Case No.72 **M/s. Sun Art Exporters, Jodhpur**

F.No. HQRPRCAPPLY00013140AM25

Meeting No.28AM25 held on 18.03.2025

Subject: To allow MEIS benefit against shipping bills uploaded late by customs.

Applicant Statement: To allow MEIS benefit against shipping bills uploaded late by Customs. We are the manufacturers and exporters of Handicrafts items since last 25 last years, based at Jodhpur, Rajasthan. Sir, this is to bring to your kind notice that, we have exported goods against 17 shipping bills, [Details furnished as under), and payments were received by bank well within the stipulated time limit. But unfortunately, shipping bills were not uploaded by Customs in time and they could only uploaded to DGFT site on 26.09.2023 as mentioned in below statement and also attached excel sheet separately. In spite of our repeated reminders, customs have delayed in uploading shipping bills on online, may be due to some or other technical issues at their level, which was beyond our control. Hence due to non availability of shipping bills online, we could not submit our MEIS application in time i.e. before the prescribed time limit of 28.02.2022. The last date for submission of online applications were 28.02.2022 as per Notification No.53 dated 01.02.2022, whereas all the said seventeen shipping bills were uploaded by Customs only on 26.09.2023 as is evident from the table below. The date of shipping bills uploaded by Customs to DGFT site can be confirmed from the attached screen shot of Ice gate portal and shipping bill uploaded to DGFT portal is mentioned along with the heading customs file name.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to refer to EGTF Division for examination.

(Action: Applicant/ EGTF Division)

Case No.73 **M/s. Chemtrade Global Impex LLP, Mumbai**

F.No. HQRPRCAPPLY00013155AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Revalidation of Scrip against RoSCTL Scrip No. 2208020635, 2209001667, 2209002342, 2209004351, 2209005250, 2209005349, 2209005769, 2205013803.

Applicant Statement: Sir, Pursuant to court order, we got re-credit of ROSCTL. However, period was short and amount was huge. By the time we got credit lot of time was already expired. Amt involved is 2.78 Cr. We had been doing follow ups

for last many months but no success.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to refer to PC-3 for comments.

(Action: Applicant/ PC-3)

Case No.74 **M/s. Kilburn Engineering Ltd, Thane**

F.No. HQRPRCAPPLY00013130AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Closure of Authorizations against Advance Authorization No. 0310451711.

Applicant Statement: We had made duty payment with interest as per amnesty scheme. and submitted to DGFT for closure but DGFT rejected our request saying that our license issue period is not covered under amnesty scheme. But at first dgft Mumbai issued us letter for making duty with interest as per amnesty scheme. so we had made the payment to customs.

Decision: The Committee examined the submission made by the applicant. Applicant may submit copies of correspondence as stated above, copy of documents evidencing duty + interest payment, copy of AA and any other related document such as application under Amnesty.

(Action: Applicant)

Case No.75 **M/s. Srinath Ji Exports, Moradabad**

F.No. HQRPRCAPPLY00013129AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Extension of EOP against Advance Authorization No. 0511004503 dated 03/09/2021.

Applicant Statement: New order received for relevant product, product was exported but not mentioned on shipping bills so we have no proof of export but now we are ready to export of non showing items so pl allow us extension so that we can do export at present we are doing exports of this items regularly we hope that we will complete exports within requested time period as per this application.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede

to the request and allowed EOP extension of Advance Authorization No. 0511004503 dated 03.09.2021 for a further period upto 30.09.2025 subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.
(Action: Applicant/ CLA Delhi)

Case No.76 **M/s. Adishank Chemicals Private Limited, Thane**

F.No. HQRPRCAPPLY00013128AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorization No. 0311022041 dated 10/03/2023.

Applicant Statement: Wish to inform you that the import validity of our advance Authorization no 0311022041 dated 10-03-2023 had expired on 10-03-2024. Total quantity entitled against the license is Cresol ? 74800 Kgs and Phenol ? 130000 Kgs from which we have utilised total entitled quantity of Cresol (i.e - 74800 Kgs) and partial quantity of Phenol (i.e ? 18973 Kgs) but the balance quantity of Phenol (i.e - 111027 Kgs) was pending for which we were anticipating good orders in future. So we applied for normal revalidation for the above license and we have already got extension for the same from 10-03-2024 to 10-03-2025. We were unable to import phenol in the extended period due to the volatility in international market, uncertain crude prices and geopolitical situations. Hence we could not utilize the license. Now we seek to import due to stability in international prices and good export orders are anticipated in future for which we will require phenol as raw material. We humbly request you to kindly revalidate the advance license no 0311022041 dated 10-03-2023 as we wish to import our raw material at the earliest and oblige.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.77 **M/s. Kora Pack Private Limited, Chennai**

F.No. HQRPRCAPPLY00013127AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Amendment against Advance Authorization No. 0410164061 dated 12/03/2018.

Applicant Statement: a) In this license, we have exported 85% of the end product as at column No.12 above. To export the balance 15% of EO, we need 18 months from the date of endorsement in the EO period. b) This request is due to Chinese

Competition in the overseas market for the paper products who dump the items at cheaper prices. c) We have visited gulf countries and other CGA for exporting the goods and there is scope to export. Therefore, we request the EOP extension. d) Also, we sought for an Amendment in the export item - packing Paper Board and Paper Products and other allied items falling under Chapter - 48 of ITC HS Code instead of Mobile Boxes without changing the input items as allowed as per the Norms, General Notes for Chemical and allied products vide Sl.No.10 thereof. e) After the completion of exports, we shall submit the consumption details of the raw materials for each of the paper products exported duly certified by the Chartered Engineer. f) Kindly consider EO period extension and also Amendment in the Export Products.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.78 **M/s. Thriveni Earthmovers Private Limited, Salem**

F.No. HQRPRCAPPLY00013126AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Permission for import of 41 Nos. Off Highway Used Dump Trucks with Accy.

Applicant Statement: The applicant is a mine developer and operator engaged in the extraction of various minerals, such as coal, iron, and manganese, across multiple states in India. The scope of work includes the extraction of minerals from deposits and processing them into marketable sizes. To support these operations, heavy-duty dump trucks are required for the intra-transportation of both processed and unprocessed minerals within the colliery or mine premises until they are ready for delivery. To facilitate this, the applicant intends to import 41 units of off-highway used dump trucks (Euclid Hitachi EH5000) with a carrying capacity of 320 MT, along with necessary accessories. These trucks are currently in use by the prospective supplier. The applicant hereby requests permission for the import of these vehicles, acknowledging that some of them may exceed the permissible age limit in terms of years. However, considering their working hours, there is significant residual life remaining in these machines. The residual life of these vehicles meets the import requirements, and these types of vehicles are regularly reconditioned to extend their service life. In India, only 150T carrying capacity trucks are currently manufactured, with some models under trial for the past two years. Under the circumstances, you are requested to consider and allow the applicant for import.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted

any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.79 M/s. Sunrise Industries (India) Limited, Vadodara

F.No. HQRPRCAPPLY00013125AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorization No. 3411000847 dated 14/07/2021.

Applicant Statement: We request you to kindly extend our Advance Authorization No. 3411000847 Dated 14.07.2021, for a Period of further 12 Months from the date of endorsement. In this connection we wish to inform you that we have achieved @ 50.77% export and import @ 70.00%, because the export of the particular project has been delayed due to execution and technical issues with the client and changes in the specification. Now we are fully prepared to meet the remaining obligation and all issues have been agreed upon with the client. Sir, we hereby confirm and assure you that once the EOP is granted for one year, we will fulfil the Import as well Export Obligation within a year. We once again humbly request you to give us another opportunity to fulfil our commitment. In fact, it will provide huge amount of relief to medium size industry like us and will be a step towards ease of doing business for MSMEs. Hopefully, you will find our request in order and would be kind enough to process our application for allowing extension for a period of one year at the earliest.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 3411000847 dated 14.07.2021 for a further period upto 31.07.2025 subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Vadodara)

Case No.80 M/s. Nico Extrusions Limited, Mumbai

F.No. HQRPRCAPPLY00013124AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Extension of EOP against Advance Authorization No. 0310838703 dated 10/05/2020.

Applicant Statement: Application for relief in extension of EOP validity for 6 months from the date of endorsement for captioned advanced Authorization to

complete export obligation. we are MSME exporter of recycled Aluminium and brass ingots/billets. We also request you to waive off the composition fees as it was an unintended human error from our side. Kindly allow us and provide us a chance a personal hearing.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.81 M/s. Nico Extrusions Limited, Mumbai

F.No. HQRPRCAPPLY00013120AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Extension of EOP against Advance Authorization No. 0310573289 dated 07.05.2010.

Applicant Statement: We are MSME enterprise and hereby are applying for Export obligation period extension for regularization purpose and waiver of composition fees. To grant Export Obligation period until 21st Feb, 2025, attaching CA certificate for completion of Export Obligation along-with EXPORT and IMPORT. Extracts of pages of PRC minutes and copy of Advance Authorization has been attached.'

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.82 M/s. J B Chemicals and Pharmaceuticals Limited, Mumbai

F.No. HQRPRCAPPLY00013121AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Extension of EOP against Advance Authorization No. 0311022791 dated 13/04/2023.

Applicant Statement: Kindly note that, we could not complete our Export obligation within the given validity i.e within 12 months from the date of first import 10.08.23 to 10.08.24 Also major exports fulfilled within 1st EOP extn i.e. between 10.08.24 to 10.02.2025 However please note that we have orders in hand for balance EO which will suffice the pending EO therefore requesting for 2nd EOP

extrn upto 10.08.2025 CA certified consumption certificate also attached with the application-PFA. Hope you find the same in order. Kindly arrange to do the needful.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311022791 dated 13.04.2023 for a further period of 6 months subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.83 M/s. Sunpure Extracts Private Limited, Ghaziabad

F.No. HQRPRCAPPLY00013122AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Request for allow MEIS.

Applicant Statement: "In 2021, we applied for export incentive MEIS application file no date 05/52/090/50614/AM22/ dt 06.05.2021 amount is 675767.00 , Ten days later, a deficiency was found that your product was not covered. We rechecked, requesting cross-verification of policy and product alignment. Despite this, issues persisted. Our director visited CLA dgft and again, deficiencies were found. Even after clarification, they automatically issued our license no 0519262543 dt 29.09.2024 41570. Only then did we investigate in our office, submitting hard copies and product catalog for file review and reopening. We sought issuance of our entitled amount, approximately six lakh. This process took two-three months, essentially until December 2, 2021. We repeatedly visited, but received no benefit or resolution." 2022, we started visiting DGFT headquarters, sent emails, and submitted hard copies to reopen Case our file. Yet, received no response. Four-five months passed without any email replies or progress on reopening our file. Some time "Policy existed earlier meis , but temporarily closed in benefit MEIS Application July (not December). Reopened after 3-4 months. We again requested file reopening via email to DGFT headquarters & DGFT CLA, but received no response, neither via email nor otherwise." "JAN 2023 In 2020-23, the CLA Officer guided us to apply for PRC. If eligible, review will be granted; otherwise, file will be closed. We reopened PRC in 2023. Then, we shifted our factory to Delhi TO Sahibabad UP , , completing work in 5-6 months. We forgot about Matter . Now, we're re-filing PRC. I request consideration of our file and MEIS CLAIM of our amount, approximately six lakh "Given low margins and competitive export pricing, financing terms aren't ideal. Our export struggles. We request: "Resolve our issue so we can prepare a fresh application and receive our full entitled amount. Preparing a new application. Receiving our complete due amount."

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them.

Accordingly, the Committee decided to reject the request.

Applicant may approach the concerned RA.

(Action: Applicant/ CLA Delhi)

Case No.84 M/s. Radnik Exports Global Private Limited, Delhi

F.No. HQRPRCAPPLY00013119AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Extension of EOP against Advance Authorization No. 0511006790 dated 10/12/2021.

Applicant Statement: We have imported fabric 25038 sqm of "95% Viscose 5% Elastane knitted dyed fabric width 62" (cutt-60") GSM 220+/-10%".We have exported garments and utilise 7731 sqm of imported fabric. Balance imported quantity could not utilise due to cancellation of order buy the buyer. We take up the matter with buyer but the same is pending for a longtime. Now they accept our request and given us fresh order to utilise the balance imported quantity. hence, we need EOP extension to utilise the balance fabric of 17307 sqm. Now we request you to kindly accept our appeal and grant us EOP extension upto 20.08.2025.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511006790 dated 10.12.2021 for a further period of 6 months from date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA Delhi)

Case No.85 M/s. Sansega Industries Llp, Chennai

F.No. HQRPRCAPPLY00013063AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Extension of EOP against Advance Authorization No. 0411003695 dated 21/07/2022.

Applicant Statement: Our product is ready for to fulfill the export obligation, due to schedule of ship sailing is change from 15.01.2025 to 02.02.2025. Our EOP Period is till 21.01.2025 only. Due to this problem we kindly request your good office to grand EOP till 21.07.2025.

Decision: The Committee examined the submission made by the applicant and

discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0411003695 dated 21.07.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Chennai)

Case No.86 M/s. Ruby Apparels, Tirupur

F.No. HQRPRCAPPLY00013064AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Extension of EOP against Advance Authorization No. 3211003448 dated 02/08/2022.

Applicant Statement: Sir orders postponed also we were faced Corona period based on that we are not yet completed export. Sometimes, buyer could not take the goods and some order have postponed, some order have payment issues. So please considered this matter and extend the license period from 02.02.2025 to 31.03.2025.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 3211003448 dated 02.08.2022 for a further period of 6 months subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Coimbatore)

Case No.87 M/s. Ampco Metal India Private Limited, Pune

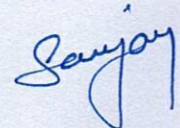
F.No. HQRPRCAPPLY00013068AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Conversion of SB from free to Advance Authorization against Advance Authorization No. 3110067844 dated 15/09/2020, 3110067815 dated 11/08/2020.

This is a review of PRC Meeting No.19AM25 held on 16.10.2024(Case No.14) wherein Committee reject the case

Applicant Statement: Please note that the AA No was mentioned in the Export Invoice. In COVID -19 Pandemic situation CHA made omission in mentioning AA No. on shipping Bill. It is a procedural lapse hence it is requested to allow us to use the two Shipping Bills for redemption of Advance Authorizations. Since description in invoice, Advance Authorization, Shipping Bills, CE certificate and customer order is matching with quantity and value.



Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.88 **M/s. Viraj Profiles Private Limited, Palghar**

F.No. HQRPRCAPPLY00013118AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Seacor International LLC against pre shipment inspection certificate Authorization No. LLC424684AM25 dated 24/12/2024.

Applicant Statement: Pre shipment inspection certificate not view in DGFT web side. Please relaxation for Post shipment inspection examination and certification. The goods reached 06/02/2025 @ ICD Tarapur INBNG6. Now we facing issue because we cannot file BOE without PSIC view in DGFT web. Therefore we need relaxation for said shipment for clearance of goods.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.89 **M/s. Century Panels Limited, Kolkata**

F.No. HQRPRCAPPLY00013117AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Relaxation for Actual User Condition against Advance Authorization No. 0211005681 dated 04/01/2024.

Applicant Statement: We, M/S. Century Panel Ltd. have taken advance Authorization bearing no.0211005681 dt.04.01.2024 under SION Sl.no.H-68, which was initially valid upto 03.01.2025. It has been revalidated and is now valid for import. We have completed the exports and forex realized. Out of six input items we have already imported three items and rest three items, viz. Phenol, Melamine & Paraformaldehyde are due for import. For producing the resultant product - "Double sided decorative Laminate with Barrier paper" one of the basic raw material required is "RESIN", which is not covered under SION Sl. no.H-68. We do not have the required infrastructure to produce Resin by using the imported raw materials as allowed in the subject AA viz. Phenol, Melamine & Paraformaldehyde.

We want to import the above three items viz. Phenol, Melamine & Paraformaldehyde and get the same processed by some other firm and get "RESIN" for utilizing the same in our own factory for producing the resultant product. As the advance Authorization is under actual user condition, any raw materials imported under cover of AA cannot be transferred to other firm or cannot be sold even after completion of export obligation as per Para 4.16(i) of FTP, we have no other alternative but to approach before your goodself to relax the condition of the condition of the subject advance Authorization and allow us to get the raw material RESIN manufactured by other unit by transferring the duty free imported raw materials viz. Phenol, Melamine & Paraformaldehyde (due for import) and supply the intermediate raw material (Resin) to us for use in manufacture of the resultant product, as mentioned in the subject advance Authorization. (Authorization no. 0211005681 dt.04.01.2024). (File no. 02AX04000561AM'24)

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that it is not a PRC matter. Policy-4 may guide the applicant regarding policy provisions.

(Action: Applicant/ Policy-4)

Case No.90 **M/s. Pret Interpret Clothing Private Limited, Bangalore**

F.No. HQRPRCAPPLY00013114AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Waiver of Procedural requirement as per HBP against Advance Authorization No. 0711000074 dated 16.12.2020.

Applicant Statement: AA 0711000074 RA File 07AA04005841AM21 HQ File HQRNORMAPPLY00039336AM21 We are an MSME manufacturer exporter of Readymade Garments under Textiles a priority sector priority sector from Bangalore having 'annual export turnover of average 10 Cr. As far as the current request for PRC is concerned,' we wish to put forth our genuine hardships under which circumstances we could not communicate with DGFT HQ in respect of fixation of Norms and due to which the Norms Committee has rejected our norms request. 1. We were depending on a local consultant for handling all our Advance License matters since we were not in a position to spend on 'appointing a subject matter expert on a regular basis as we used to secure only 2-3 licenses in a year. The Consultant disappeared post Covid and we could not even access him to collect back our records and papers he had filed to DGFT from time to time.? 2. Post Covid due to total reduction in business, we had to reduce the staffing strength also. In this process we lost the key staff who were coordinating with the then consultant on DGFT matters. With this we had lost complete control over Advance License matters though we had Bonafides intention in completing norms fixation task as well as closure of licenses.' 3. However, we could take the help of left employees for re-organizing the entire documents and data and try on our won for understanding the portal and do it. However, due to frequent modifications of portal and technical issues, it took long time for us to familiarize with portal and file

the fresh application or Initiate Review of Rejected file. Unfortunately it passed one year from the date of rejection as we did not even knew about rejection since we did not had an access to Norms Module due learning curve familiarizing the portal. 4. The reason for rejection of Norms application is only due to not responded a DL that has been issued, but not for any reason of consumption and/or wastage acceptability by the Norms Committee. 5. However, now we are totally prepared to respond to the Deficiencies raised by Norms Committee since the rejection by Norms committee was not due to non-acceptance of our consumption or wastage etc, but only due to not responded to the Deficiency Letter on time.? Therefore we request the Policy Relaxation Committee to kindly consider our case on the basis of merit due to the above mentioned genuine hardships and allow us to resubmit the Norms application and documents through portal or manually.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to relax the provisions of Para 4.17 of HBP and refer to the concerned Norms Committee for the grounds as stated (not responding to DL) for needful, provided it is a first application/first Review.

(Action: Applicant/ Norms Committee)

Case No.91 M/s. Pret Interpret Clothing Private Limited, Bangalore

F.No. HQRPRCAPPLY00013113AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Waiver of Procedural requirement as per HBP against Advance Authorization No. 0710112111 dated 07.09.2017.

Applicant Statement: AA 0710112111 RA File 072404000163AM18 HQ File 018405000318AM18 We are an MSME manufacturer exporter of Readymade Garments under Textiles a priority sector priority sector from Bangalore having annual export turnover of average 10 Cr. As far as the current request for PRC is concerned, we wish to put forth our genuine hardships under which circumstances we could not communicate with DGFT HQ in respect of fixation of Norms and due to which the Norms Committee has rejected our norms request. 1. We were depending on a local consultant for handling all our Advance License matters since we were not in a position to spend on appointing a subject matter expert on a regular basis as we used to secure only 2-3 licenses in a year. The Consultant disappeared post Covid and we could not even access him to collect back our records and papers he had filed to DGFT from time to time.? 2. Post Covid due to total reduction in business, we had to reduce the staffing strength also. In this process we lost the key staff who were coordinating with the then consultant on DGFT matters. With this we had lost complete control over Advance License matters though we had Bonafides intention in completing norms fixation task as well as closure of licenses.? 3. However, we could take the help of left employees for re-organizing the entire documents and data and try on our won for understanding the portal and do it. However, due to frequent modifications of portal

and technical issues, it took long time for us to familiarize with portal and file the fresh application or Initiate Review of Rejected file. Unfortunately it passed one year from the date of rejection as we did not even knew about rejection since we did not had an access to Norms Module due learning curve familiarizing the portal. 4. The reason for rejection of Norms application is only due to not responded a DL that has been issued, but not for any reason of consumption and/or wastage acceptability by the Norms Committee. 5. However, now we are totally prepared to respond to the Deficiencies raised by Norms Committee since the rejection by Norms committee was not due to non-acceptance of our consumption or wastage etc, but only due to not responded to the Deficiency Letter on time.? Therefore we request the Policy Relaxation Committee to kindly consider our case on the basis of merit due to the above mentioned genuine hardships and allow us to resubmit the Norms application and documents through portal or manually.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to relax the provisions of Para 4.17 of HBP and refer to the concerned Norms Committee for the grounds as stated (not responding to DL) for needful, provided it is a first application/first Review.

(Action: Applicant/ Norms Committee)

Case No.92 M/s. Pret Interpret Clothing Private Limited, Bangalore

F.No. HQRPRCAPPLY00013108AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Waiver of Procedural requirement as per HBP against Advance Authorization No. 0711000367 dated 28.01.2021.

Applicant Statement: AA 0711000367 RA File 07AA04007581AM21 HQ File HQRNORMAPPLY00071640AM21 We are an MSME manufacturer exporter of Readymade Garments under Textiles a priority sector priority sector from Bangalore having annual export turnover of average 10 Cr. As far as the current request for PRC is concerned, we wish to put forth our genuine hardships under which circumstances we could not communicate with DGFT HQ in respect of fixation of Norms and due to which the Norms Committee has rejected our norms request. 1. We were depending on a local consultant for handling all our Advance License matters since we were not in a position to spend on appointing a subject matter expert on a regular basis as we used to secure only 2-3 licenses in a year. The Consultant disappeared post Covid and we could not even access him to collect back our records and papers he had filed to DGFT from time to time. 2. Post Covid due to total reduction in business, we had to reduce the staffing strength also. In this process we lost the key staff who were coordinating with the then consultant on DGFT matters. With this we had lost complete control over Advance License matters though we had Bonafides intention in completing norms fixation task as well as closure of licenses.? 3. However, we could take the help of left

employees for re-organizing the entire documents and data and try on our own for understanding the portal and do it. However, due to frequent modifications of portal and technical issues, it took long time for us to familiarize with portal and file the fresh application or Initiate Review of Rejected file. Unfortunately it passed one year from the date of rejection as we did not even know about rejection since we did not have an access to Norms Module due to learning curve familiarizing the portal. 4. The reason for rejection of Norms application is only due to not responding to a DL that has been issued, but not for any reason of consumption and/or wastage acceptability by the Norms Committee. 5. However, now we are totally prepared to respond to the Deficiencies raised by Norms Committee since the rejection by Norms Committee was not due to non-acceptance of our consumption or wastage etc, but only due to not responding to the Deficiency Letter on time. Therefore we request the Policy Relaxation Committee to kindly consider our case on the basis of merit due to the above mentioned genuine hardships and allow us to resubmit the Norms application and documents through portal or manually.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to relax the provisions of Para 4.17 of HBP and refer to the concerned Norms Committee for the grounds as stated (not responding to DL) for needful, provided it is a first application/first Review.

(Action: Applicant/ Norms Committee)

Case No.93 M/s. Pret Interpret Clothing Private Limited, Bangalore

F.No. HQRPRCAPPLY00013112AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Waiver of Procedural requirement as per HBP against Advance Authorization No. 0710115039 dated 11.06.2019.

Applicant Statement: AA 0710115039 RA File 072404000052AM20 HQ File 018405000107AM20 We are an MSME manufacturer exporter of Readymade Garments under Textiles a priority sector from Bangalore having annual export turnover of average 10 Cr. As far as the current request for PRC is concerned, we wish to put forth our genuine hardships under which circumstances we could not communicate with DGFT HQ in respect of fixation of Norms and due to which the Norms Committee has rejected our norms request. 1. We were depending on a local consultant for handling all our Advance License matters since we were not in a position to spend on appointing a subject matter expert on a regular basis as we used to secure only 2-3 licenses in a year. The Consultant disappeared post Covid and we could not even access him to collect back our records and papers he had filed to DGFT from time to time. 2. Post Covid due to total reduction in business, we had to reduce the staffing strength also. In this process we lost the key staff who were coordinating with the then consultant on DGFT matters. With this we had lost complete control over Advance License matters though we had Bonafides intention in completing norms fixation task as well as closure of licenses. 3. However, we could take the help of left employees

for re-organizing the entire documents and data and try on our won for understanding the portal and do it. However, due to frequent modifications of portal and technical issues, it took long time for us to familiarize with portal and file the fresh application or Initiate Review of Rejected file. Unfortunately it passed one year from the date of rejection as we did not even knew about rejection since we did not had an access to Norms Module due learning curve familiarizing the portal. 4. The reason for rejection of Norms application is only due to not responded a DL that has been issued, but not for any reason of consumption and/or wastage acceptability by the Norms Committee. 5. However, now we are totally prepared to respond to the Deficiencies raised by Norms Committee since the rejection by Norms committee was not due to non-acceptance of our consumption or wastage etc, but only due to not responded to the Deficiency Letter on time.? Therefore we request the Policy Relaxation Committee to kindly consider our case on the basis of merit due to the above mentioned genuine hardships and allow us to resubmit the Norms application and documents through portal or manually.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to relax the provisions of Para 4.17 of HBP and refer to the concerned Norms Committee for the grounds as stated (not responding to DL) for needful, provided it is a first application/first Review.

(Action: Applicant/ Norms Committee)

Case No.94 **M/s. Punjab Chemicals and Crop Protection Ltd., Mumbai**

F.No. HQRPRCAPPLY00013110AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Re-validation of Authorization/Certificate against Advance Authorization No. 0311021051 dated 31/01/2023.

Applicant Statement: The product is specifically made for Japanese customer on their technology. During last year, their technical team suggested to change the equipment required for critical process to optimize the capacity and safety. Accordingly, the customer advised our company to keep the production on hold and procure equipment. As production was on hold we had to keep our import shipments on hold. Since now the equipments are in place and resume for productions. Our import shipment are lined up from Feb 25 onwards. We have export orders and we will complete the export obligation within the EO period. In view of above we kindly request you to please grant us import revalidation for another 6 months i.e. upto 31.07.2025 & oblige.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.95 **M/s. Punjab Chemicals and Crop Protection Ltd., Mumbai**

F.No. HQRPRCAPPLY00013107AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Extension of EOP against Advance Authorization No. 0311016866 dated 04/08/2022.

Applicant Statement: The product is specifically made for Japanese customer on their technology. During last year, their technical team suggested to change the equipment required for critical process to optimize the capacity and safety. Accordingly, the customer advised our company to keep the production on hold and procure equipment. As production was on hold we were unable to export. Since now the equipments are in place and our production is resumed. Please note we have completed almost 99% of export obligation and balance export obligation will be completed within the EO period as we have export order. In view of above we kindly request you to please grant us EO extension for another 6 months i.e upto 04.08.25 to fulfill the balance EO.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311016866 dated 04.08.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.96 **M/s. Shamsree Lifesciences Limited, Chandigarh**

F.No. HQRPRCAPPLY00013105AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Closure of Authorizations against Advance Authorization No. 3011000712 dated 07/06/2021

Applicant Statement: We imported Meropenem during 2021 period as there was a huge demand of the product in export market during Covid -19 period. We exported major Qty during Covid period but after the Covid - 19 tapered, the demand of this product reduced. Therefore, we could not export larger quantity orders. However, we continued to export in smaller volumes. 2. The delay in fulfilling the export obligation was mainly due to the time-consuming process of product registrations with various regulatory authorities. While we have successfully obtained registration in several countries, the approval processes in other markets are still ongoing.

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Sanjay

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 3011000712 dated 07.06.2021 for a further period upto 30.06.2025 subject to payment of composition fees as per policy provisions. Mail may be sent. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Ludhiana)

Case No.97 **M/s. Shamsree Lifesciences Limited, Chandigarh**

F.No. HQRPRCAPPLY00013104AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Closure of Authorizations against Advance Authorization No. 3011000479 dated 01/04/2021.

Applicant Statement: We imported Meropenem during 2021 period as there was a huge demand of the product in export market during Covid -19 period. We exported major Qty during Covid period but after the Covid - 19 tapered, the demand of this product reduced. Therefore, we could not export larger quantity orders. However, we continued to export in smaller volumes. 2. The delay in fulfilling the export obligation was mainly due to the time-consuming process of product registrations with various regulatory authorities. While we have successfully obtained registration in several countries, the approval processes in other markets are still ongoing.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 3011000479 dated 01.04.2021 for a further period upto 30.04.2025 from the date of endorsement subject to payment of composition fees as per policy provisions. Mail may be sent. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Ludhiana)

Case No.98 **M/s. Navkar Transcore Private Limited, Ahmedabad**

F.No. HQRPRCAPPLY00013103AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Extension of EOP against Advance Authorization No. 0811005627 dated 26/07/2022.

Applicant Statement: We introduce ourselves as Navkar Transcore Pvt. Ltd based at Ahmedabad. We are manufacturing of CRGO Transformer lamination

which is used in Manufacture of Transformers. We are in this business for more than 20 years. We are regularly Importing CRGO Electrical steel in Coil form and Exporting CRGO lamination to various countries. We are One Star Export House Holder and having accreditation / certification of ISO 9001. With reference to Advance Authorization No . 0811005627, Dt. 26.07.2022, we wish to inform you that we have fulfilled the export obligation In terms of Qty to the ext end of 32.95% within the extended export obligation period i.e. 28.01.2025. For the balance export quantities, the demand was postponed by our customer; hence we could not fulfill the export obligation within the validity. Some orders were also cancelled. Currently we have obtained the valid export orders against which we can fulfill the export obligation hence, we would humbly request your good self to grant us the extension of our export obligation period for a further 6 months from approval. We have Already Obtained 1st & 2nd EOP Extension From RA Ahmedabad.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0811005627 dated 26.07.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Ahmedabad)

Case No.99 M/s. India Glycols Limited, Uttar Pradesh

F.No. HQRPRCAPPLY00013102AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Extension of EOP against Advance Authorization No. 0511012178 dated 02/05/2022.

This is case was last considered and allowed EOP for a further period of six months in PRC Meeting No.22AM25 held on 03.12.2024 and 06.12.2024 (Case No.65).

Applicant Statement: We wish to state that our export product namely Diethylene Glycol Mono Ethyl Ether Acetate (EDGA) under the subject Advance Authorization has been exported nearly 61% (612 MT out of 1000 MT of Export obligation undertaken) in the validity period of 30 months from the date of issue. We wish to highlight the reasons justifying our inability to fulfill the Export obligation in full and request you to kindly consider our case for Export obligation extension as per the policy directive leniently. Reasons for non fulfillment of Export obligation are mandated as under: 1) The primary Export markets for EDGA being catered to is Korea, Taiwan and Far East and suppliers in China happens to be our main competitor. 2) Basic raw material i.e. Ethylene Oxide (EO) prices in China were low @USD800-850 and same was the case with Acetic Acid too which are 2 essential Input material for production of Export Product. 3) China has a duty advantage on EDGA exports under Bilateral Trade agreement as imports from China to

Korea, Taiwan and Far East are Duty free thereby giving it unfair price advantage. 4) Chinese EDGA enjoys easy entry into Korea and Taiwan due to low prices and short transit time. 5) India Glycols prices of Ethylene Oxide (EO) are high due to high price of Bio Ethanol as against Chinese crude based EO. 6) Also the off take in the markets ie Taiwan, Korea and Far east had dwindled substantially due to the impact of pandemic and other socio economical factors leading to substantial downfall in demand and Export orders at our end which is picking up slowly now as we are getting orders. India Glycols Ltd is now positioning its EDGA as a green product which is finding acceptability in markets where low carbon footprints and sustainability plays a major role in product differentiation. In the light of the above facts we envisage that volumes will gradually increase in these markets.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511012178 dated 02.05.2022 for a further period of 6 months subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA Delhi)

Case No.100 M/s. Sterile India Private Limited, Delhi

F.No. HQRPRCAPPLY00013101AM25

Meeting No.28AM25 held on 18.03.2025

Subject: Closure of Authorizations against Advance Authorization No. 0510415273 dated 21/09/2020.

Applicant Statement: We could not export as per Norms fixed because our Norms fixed after expiring all export obligation period including the Period of Export Obligation granted under Para 4.42(d) of HBP 2015-2020 On Dated 28.04.2023 We exported 110 KG of Export under Shipping Bill No. 9633108. For redemption of this Advance Authorization, we want to consider this Export. We request to the department please allow us to the same We request to the Department, please allow us time till dated 28.04.2023 as we have completed the Export obligation qty wise.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0510415273 dated 21.09.2020 for a further period upto 30.04.2023 only for regularization purpose subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA Delhi).